

MINUTES OF MEETING No.08/19 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 22.09.2018 & 27.09.2018

In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded is to be accepted. The U.O NO / O.M No of the scanned copy is reflected in the minutes.

- (i) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Sh. R.P.Goyal, Additional DGFT and Chairman, NC-I at e-mail address rp.goyal@nic.in / nci.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

The meeting No. 08/19 of the Norms Committee (NC-I) dated for the licensing year 2018-2019 held on 14.09.2018 & 27.09.2018 under the Chairmanship of Sh.Vijay Kumar, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	SH. K.K.Tiwari, Industrial Adviser	476	23066262	DHI Udyog Bhawan
2.	Sh. Sandeep Chauhan Development Officer	468	23061204 Extn. 3200	DIPP, Udyog Bhawan
3.	Sh. K.S. Sodhi, Asst. Director	738	23063800 Extn.2457	MSME ,Nirman Bhawan
4.	Sh. K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan
5.	Sh. Sanjeev Kumar Kala, FTDO	404	23061562 Extn.265	DGFT, Udyog Bhawan

Case No.: 15/5/80-ALC2/2018	Party Name: WELD FUSE PVT. LTD.	Meet No/Date: 8/80-ALC2/2018 14.09.2018	Status: Approved
HQ File :01/80/050/00064/AM19/	RLA File :09/24/040/00179/AM13/	Lic.No/Date: 0910053211 06.07.2012	Date: 14/27.09.2018
1 Decision : The committee considered the case as per agenda and decided to allow import item as i. 1.02 Kg/Kg content in Export Product and of relevant diameter. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 24/19/80-ALC2/2017	Party Name: PRABHA ENGINEERING PVT. LTD.	Meet No/Date: 8/80-ALC2/2018 14.09.2018	Status: Deferred
HQ File :01/80/050/00305/AM18/	RLA File :03/95/040/01016/AM16/	Lic.No/Date: 0310804117 22.04.2016	Defer Date: 17.10.2018
2 Decision: The committee considered the case as per agenda and decided to defer the case for want of reply			

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from the firm. Case is deferred

Case No.:28/19/80-ALC2/2017	Party Name:ASHOKA MANUFACTURING LTD,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
3 HQ File :01/80/050/00309/AM18/	RLA File :02/24/040/00077/AM17/	Lic.No/Date:0210206863 28.07.2016	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that DL was send to the firm on 13.09.2018 and reply still awaited. Case is deferred.			

Case No.:68/19/80-ALC2/2017	Party Name:BLISS ANAND PVT.LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
4 HQ File :01/80/050/00349/AM18/	RLA File :05/23/040/00266/AM17/	Lic.No/Date:0510399681 12.09.2016	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to give Personal Hearing to the firm in the next meeting to explain their case before the Norms Committee. Case is deferred.			

Case No.:21/19/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
HQ File :01/80/050/00302/AM18/	RLA File :03/95/040/00477/AM17/	Lic.No/Date:0310807952 21.09.2016	Defer Date:17.10.2018
5 Decision: The committee considered the case as per agenda and it has been noted that MEIT vide their letter dated 5.4.2018. The firm vide their letter dated 31.5.2018 has furnished the information and same has been forwarded to MEIT on 22.6.2018. The Committee decided to remind the MEIT to expedite their comments. Case is deferred.			

Case No.:71/19/80-ALC2/2017	Party Name: JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
6 HQ File :01/80/050/00352/AM18/	RLA File :05/23/040/00442/AM17/	Lic.No/Date:0510400867 20.12.2016	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the D/L has been issued to the firm on 13.09.2018 and decided to wait for the reply from the firm. Case is deferred.			

Case No.:2/8/80-ALC2/2018	Party Name: SHIV HYDROMET	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
7 HQ File :01/80/050/00125/AM19/	RLA File :24/24/040/00027/AM17/	Lic.No/Date:2410042116 02.01.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that a complete set of application has been sent to MSME on 18.9.2018 for their comments. The Committee decided to wait for the comments from MSME. Case is deferred.			

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8	Case No.:11/19/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date:0910065039 15.05.2017	Defer Date:17.10.2018
Decision : The committee considered the case as per agenda and noted that the D/L has been issued to the firm on 13.09.2018 and decided to wait for the reply from the firm. Case is deferred.				

9	Case No.:9/9/80-ALC2/2017	Party Name: MAFLOW INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00187/AM18/	RLA File :31/83/040/00049/AM18/	Lic.No/Date:3110066804 05.07.2017	Date:14/27.09.2018
Decision : The committee considered the case as per agenda and decided to ratify the norms with following wastages:				
i. The import item Rubber Artic , Alu tube and Shrink Sleeve are allowed with 2% wastage.				
ii. The rest of the other import items are allowed on net to net with accountability clause.				
RA concerned may take further necessary action as per the decision of NC.				

10	Case No.:17/5/80-ALC2/2018	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00066/AM19/	RLA File :09/24/040/00183/AM18/	Lic.No/Date:0910065278 17.07.2017	Date:14/27.09.2018
Decision: The committee considered the case as per agenda and decided to ratify the licence as applied by the firm.				
RA concerned may take further necessary action as per the decision of NC.				

11	Case No.:45/20/80-ALC2/2017	Party Name:ENERTECH ENGINEERING PVT LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00409/AM18/	RLA File :09/24/040/00212/AM18/	Lic.No/Date:0910065374 23.08.2017	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to send a complete set of application to Ministry of Steel for their examination / comments. Case is deferred.				

12	Case No.:18/19/80-ALC2/2017	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to remind MEIT to expedite their				

comments. Case is deferred.

13	Case No.: 13/19/80-ALC2/2017	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Transferred
	HQ File :01/80/050/00294/AM18/	RLA File :31/83/040/00086/AM18/	Lic.No/Date:3110066891 17.10.2017	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to transfer the case to NC-VII. Case is transferred.				

14	Case No.: 45/19/80-ALC2/2017	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00326/AM18/	RLA File :03/95/040/00476/AM18/	Lic.No/Date:0310816384 17.10.2017	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the D/L has been issued to the firm on 13.09.2018 and decided to wait for the reply from the firm. Case is deferred.				

15	Case No.: 6/19/80-ALC2/2017	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00287/AM18/	RLA File :02/24/040/00113/AM18/	Lic.No/Date:0210207906 24.10.2017	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the D/L has been issued to the firm on 13.09.2018 and decided to wait for the reply from the firm. Case is deferred.				

16	Case No.: 46/19/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00327/AM18/	RLA File :03/95/040/00236/AM18/	Lic.No/Date:0310816625 30.10.2017	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from MEIT. Case is deferred.				

17	Case No.: 34/19/80-ALC2/2017	Party Name: CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00315/AM18/	RLA File :31/83/040/00101/AM18/	Lic.No/Date:3110066895 31.10.2017	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to call for from the firm the following information:				
i. Complete name of Export Product.				
ii. Weight of Export Product.				
iii. Net content of inputs in Export Product and its calculations with wastage.				
Case is deferred.				

18	Case No.:36/19/80-ALC2/2017	Party Name:ASHOKA MANUFACTURING LTD,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic.No/Date:0210207941 03.11.2017	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the D/L has been issued to the firm on 13.09.2018 and decided to wait for the reply from the firm. Case is deferred.				

19	Case No.:12/19/80-ALC2/2017	Party Name:HTL LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00293/AM18/	RLA File :04/24/040/00151/AM18/	Lic.No/Date:0410163668 06.11.2017	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 17.5.2018. No information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

20	Case No.:9/20/80-ALC2/2017	Party Name:S AND P ENTERPRISES	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00373/AM18/	RLA File :04/24/040/00148/AM18/	Lic.No/Date:0410163667 06.11.2017	Defer Date:17.10.2018
Decision : The committee considered the case as per agenda and decided to call for from the firm the following information as recommended by TA(MSME):				
i. Weight of Export Product. ii. Stage wise wastage.				
Case is deferred.				

21	Case No.:73/19/80-ALC2/2017	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00354/AM18/	RLA File :05/23/040/00293/AM18/	Lic.No/Date:0510404529 07.11.2017	Date:14/27.09.2018
Decision : The committee considered the case as per agenda and on advise of representative of MSME decided to ratify the norms as applied by the firm.				
RA concerned may take further necessary action as per the decision of NC.				

22	Case No.:78/19/80-ALC2/2017	Party Name: SMS INDIA PVT. LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00359/AM18/	RLA File :05/24/040/00341/AM18/	Lic.No/Date:0510404554 09.11.2017	Defer Date:17.10.2018
Decision : The committee considered the case as per agenda and decided to call for from the firm the				

following information:

- i. Specification of Export Product.
- ii. Justification of Quantity of import item No.4&5.

Case is deferred.

23	Case No.: 79/19/80-ALC2/2017	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date: 8/80-ALC2/2018 14.09.2018	Status: Transferred
	HQ File :01/80/050/00360/AM18/	RLA File :05/24/040/00318/AM18/	Lic.No/Date: 0510404568 10.11.2017	Defer Date: 14.09.2018
Decision: The committee considered the case as per agenda and decided to transfer the case to NC-VII. Case is transferred.				

24	Case No.: 48/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date: 8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00171/AM19/	RLA File :65/24/040/00006/AM18/	Lic.No/Date: 6510000010 15.11.2017	Defer Date Date:17.10.2018:
Decision : The committee considered the case as per agenda and on the recommendation of Technical Expert of MSME decided to call for from the firm the following information: i. Wastage is very high. ii. Export Product is not clear. The committee further decided to give Personal Hearing to the firm in the next meeting to explain their case before the Norms Committee. Case is deferred.				

25	Case No.: 39/8/80-ALC2/2018	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00162/AM19/	RLA File :07/24/040/00227/AM18/	Lic.No/Date: 0710112422 16.11.2017	Defer Date: Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that a complete set of application of the firm was sent to DHI on 20.09.2018 and decided to wait for the comments/reply from DHI. Case is deferred.				

26	Case No.: 55/19/80-ALC2/2017	Party Name: VEELINE MEDIA LTD.	Meet No/Date: 8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00336/AM18/	RLA File :02/24/040/00130/AM18/	Lic.No/Date: 0210207985 20.11.2017	Defer Date Date:17.10.2018
Decision : The committee considered the case as per agenda and decided to call for from the firm the following information: i. Weight of Export Product. ii. Justification of wastages for import item No.8,9,10 and 11.				

Case is deferred.

27	Case No.: 77/19/80-ALC2/2017	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date: 8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00358/AM18/	RLA File :32/21/040/00073/AM18/	Lic.No/Date: 3210078312 27.11.2017	Defer Date: Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to give Personal Hearing to the firm in the next meeting to explain their case before the Norms Committee. Case is deferred.				

28	Case No.: 52/19/80-ALC2/2017	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date: 8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00333/AM18/	RLA File :04/24/040/00169/AM18/	Lic.No/Date: 0410163783 12.12.2017	Defer Date: Date:14.09.2018
Decision: The committee considered the case as per agenda and on advised by representative of DHI decided to ratify the norms as applied by the firm.				

29	Case No.: 26/20/80-ALC2/2017	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date: 8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date: 0310817800 15.12.2017	Defer Date: Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to send a complete set of application of the firm to MSME for their comments. Case is deferred.				

30	Case No.: 41/20/80-ALC2/2017	Party Name: LEEL ELECTRICALS LIMITED	Meet No/Date: 8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00405/AM18/	RLA File :05/23/040/00367/AM18/	Lic.No/Date: 0510405039 22.12.2017	Date: 14/27.09.2018
Decision : The committee considered the case as per agenda and decided to ratify the norms as under :				
i. Import item No. Copper tube 4 -- 1.01 Kg/Kg content in Export Product. ii. Import Item No. Aluminium foil 6 – 1.02 Kg/Kg content in Export Product. iii. The rest of the other import items are components to be allowed as applied on net to net with accountability clause.				
RA concerned may take further necessary action as per the decision of NC.				

31	Case No.: 3/20/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00367/AM18/	RLA File :03/95/040/00649/AM18/	Lic.No/Date: 0310818033 27.12.2017	Defer Date: Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to wait for the comments from MEIT. Case is deferred.				

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32	Case No.:7/5/80-ALC2/2018	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00056/AM19/	RLA File :09/24/040/00439/AM18/	Lic.No/Date:0910065826 03.01.2018	Date:14/27.09.2018
Decision : The committee considered the case as per agenda and decided to ratify the norms as under : i. Description of the import items as applied. ii. Wastages as per SION C-1175. RA concerned may take further necessary action as per the decision of NC.				

33	Case No.:20/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Defer Date:17.10.20188
Decision: The committee considered the case as per agenda and noted that the D/L has been issued to the firm on 13.09.2018. The Committee decided to wait for the reply from the firm. Case is deferred.				

34	Case No.:23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the D/L has been issued to the firm on 13.09.2018. The Committee decided to wait for the reply from the firm. Case is deferred.				

35	Case No.:61/19/80-ALC2/2017	Party Name:ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00342/AM18/	RLA File :31/83/040/00135/AM18/	Lic.No/Date:3110066956 05.01.2018	Date:14/27.09.2018
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by DHI, TSW (B) Section vide their U.O.No. TSW(B)/4U/3/6956/2018 dated 27/07/2018. Copy of the letter attached at the end of minutes.				
RA concerned may take further necessary action as per the decision of NC.				

36	Case No.:21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the D/L has been issued to the firm on 13.09.2018. The Committee decided to wait for the reply from the firm. Case is deferred.				

	Case No.:22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
37	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the D/L has been issued to the firm on 13.09.2018. The Committee decided to wait for the reply from the firm. Case is deferred.				

	Case No.:25/20/80-ALC2/2017	Party Name: BGR ENERGY SYSTEMS LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
38	HQ File :01/80/050/00389/AM18/	RLA File :04/24/040/00187/AM18/	Lic.No/Date:0410163861 05.01.2018	Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the D/L has been issued to the firm on 13.09.2018. The Committee decided to wait for the reply from the firm. Case is deferred.				

	Case No.:29/20/80-ALC2/2017	Party Name: AQUASUB ENGINEERING	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00393/AM18/	RLA File :32/24/040/00042/AM18/	Lic.No/Date:3210078359 08.01.2018	Defer Date:17.10.2018
39	Decision: The committee considered the case as per agenda and decided to call for from the firm the following information: i. Drawing and Specification of Export Product. ii. Stage wise wastage with justification. Case is deferred.			

	Case No.:37/20/80-ALC2/2017	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
40	HQ File :01/80/050/00401/AM18/	RLA File :03/95/040/00728/AM18/	Lic.No/Date:0310818302 08.01.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to DIPP on 06.09.2018 for their comments. The Committee decided to wait for the reply from DIPP. Case is deferred.				

	Case No.:27/20/80-ALC2/2017	Party Name: PRECISION EQUIPMENTS (CHENNAI)PVT.LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
41	HQ File :01/80/050/00391/AM18/	RLA File :04/24/040/00206/AM18/	Lic.No/Date:041016388 6 09.01.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete application was sent to DIPP for their comments on 19.03.2018. The reply waited from the DIPP and the Committee decided for final deferment for DIPP comments. Case is deferred.				

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42	Case No.: 4/20/80-ALC2/2017	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00368/AM18/	RLA File :05/23/040/00375/AM18/	Lic.No/Date:0510405282 10.01.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete application was sent to DIPP for their comments on 19.03.2018. The reply waited from the DIPP and the Committee decided for final deferment for DIPP comments. Case is deferred.				

43	Case No.: 35/20/80-ALC2/2017	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00399/AM18/	RLA File :03/95/040/00851/AM18/	Lic.No/Date:0310818442 11.01.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete application was sent to MSME for their comments on 07.06.2018. The reply waited from the MSME and the Committee decided for final deferment for MSME comments. Case is deferred.				

44	Case No.: 54/20/80-ALC2/2017	Party Name: SWASTIK TUNGSTEN PVT LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00418/AM18/	RLA File :03/95/040/00824/AM18/	Lic.No/Date:0310818444 11.01.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and it is noted that deficiency letter send to the firm vide email dated 22.06.2018 and no information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

45	Case No.: 60/20/80-ALC2/2017	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00424/AM18/	RLA File :03/94/040/00825/AM18/	Lic.No/Date:0310818550 16.01.2018	Date:14/27.09.2018
Decision : The committee considered the case as per agenda and it is decided to ratify the norms as per the written comments furnished by DIPP (TS Section) vide their UO No.07/71/2018-TS dated 13.09.2018 . Copy of the letter attached at the end of minutes.				
RA concerned may take further necessary action as per the decision of NC.				

46	Case No.: 53/20/80-ALC2/2017	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Transferred
	HQ File :01/80/050/00417/AM18/	RLA File :05/23/040/00421/AM18/	Lic.No/Date:0510405475 31.01.2018	Defer Date:14/27.09.2018
Decision: The committee considered the case as per agenda and decided to transfer the case to NC-VII. Case is transferred.				

47	Case No.:11/5/80-ALC2/2018	Party Name: VERTICE GLOBAL PVT LTD	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00060/AM19/	RLA File :09/24/040/00556/AM18/	Lic.No/Date:0910065951 31.01.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete set of application has been sent to MSME on 11.09.2018. The Committee decided to wait for the reply from MSME. Case is deferred				

48	Case No.:37/5/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00086/AM19/	RLA File :09/24/040/00554/AM18/	Lic.No/Date:0910065941 31.01.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and decided to call for from the firm the following information:				
i. Weight of Export Product. ii. Stage wise wastage with justification. Case is deferred.				

49	Case No.:49/5/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00098/AM19/	RLA File :34/24/040/00305/AM18/	Lic.No/Date:3410043848 02.02.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete set of application has been sent to MSME on 13.09.2018. The Committee decided to wait for the reply from MSME. Case is deferred				

50	Case No.:50/5/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00099/AM19/	RLA File :34/24/040/00304/AM18/	Lic.No/Date:3410043847 02.02.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete set of application has been sent to MSME on 13.09.2018. The Committee decided to wait for the reply from MSME. Case is deferred.				

51	Case No.:50/20/80- ALC2/2017	Party Name: JAYANITA EXPORTS PVT. LTD.	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00414/AM18/	RLA File :05/23/040/00435/AM18/	Lic.No/Date:0510405548 06.02.2018	Date:14/27.09.2018
Decision : The committee considered the case as per agenda and decided to ratify the licence as under :				
i. In the Export Product-Net content of SS pipes – 95000 Kg. may be suffixed. ii. Import Item – 97375 Kg with 2.5% wastage. RA concerned may take further necessary action as per the decision of NC.				

52	Case No.: 51/20/80-ALC2/2017	Party Name: BIRLA CABLE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00415/AM18/	RLA File :11/24/040/00008/AM18/	Lic.No/Date:1110028323 06.02.2018	Defer Date:17.10.2018
	Decision: The committee considered the case as per agenda and decided to remind MEIT to expedite their comments. Case is deferred.			

53	Case No.: 52/20/80-ALC2/2017	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00416/AM18/	RLA File :05/24/040/00552/AM18/	Lic.No/Date:0510405538 06.02.2018	Defer Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the complete application was sent to DIPP for their comments on 19.03.2018 and reminded on 25.09.2018. The Committee decided for final deferment for DIPP comments. Case is deferred.			

54	Case No.: 61/20/80-ALC2/2017	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00425/AM18/	RLA File :03/94/040/00903/AM18/	Lic.No/Date:0310818962 07.02.2018	Date:14/27.09.2018
	Decision: The committee considered the case as per agenda and it is decided to ratify the norms as per the written comments furnished by DIPP (TS Section) vide their UO No.07/71/2018-TS dated 3.8.2018. Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.			

55	Case No.: 34/5/80-ALC2/2018	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Withdrawn
	HQ File :01/80/050/00083/AM19/	RLA File :03/95/040/00924/AM18/	Lic.No/Date:0310818953 07.02.2018	Defer Date:14/27.09.2018
	Decision: The committee considered the case as per agenda and noted that as per RA, Mumbai vide their letter No. 03/95/040/0092/AM16 dated 07.02.2018 informed that the authorisation issued on repeat basis. The Committee decided to withdraw/closed the case.			

56	Case No.: 51/5/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00100/AM19/	RLA File :34/24/040/00318/AM18/	Lic.No/Date:3410043872 08.02.2018	Defer Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm has been sent to MSME on 13.09.2018. The Committee decided to wait for the reply from MSME. Case is deferred.			

57	Case No.:33/20/80-ALC2/2017	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00397/AM18/	RLA File :31/83/040/00154/AM18/	Lic.No/Date:3110066981 13.02.2018	Defer Date:17.10.2018
	Decision : The committee considered the case as per agenda and decided to call for from the firm the following information: i. Proper description of Export Product. ii. Information as per Appendix 4H & 4K Case is deferred			

58	Case No.:49/20/80-ALC2/2017	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00413/AM18/	RLA File :31/83/040/00146/AM18/	Lic.No/Date:3110066978 13.02.2018	Defer Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the complete application was sent to DIPP for their comments on 19.03.2018 and reminded on 20.09.2018. The Committee decided for final deferment for DIPP comments. Case is deferred.			

59	Case No.:33/5/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00082/AM19/	RLA File :03/95/040/00754/AM18/	Lic.No/Date:0310819295 21.02.2018	Defer Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to DIPP on 20.09.2018. The Committee decided to wait for the reply from DIPP. Case is deferred.			

60	Case No.:32/5/80-ALC2/2018	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00081/AM19/	RLA File :03/95/040/01031/AM18/	Lic.No/Date:0310819380 23.02.2018	Defer Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to MSME on 03.07.2018. The Committee decided for final deferment for MSME comments. Case is deferred.			

61	Case No.:35/5/80-ALC2/2018	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00084/AM19/	RLA File :05/23/040/00444/AM18/	Lic.No/Date:0510405811 07.03.2018	Date:14/27.09.2018
	Decision: The committee considered the case as per agenda and as per the recommendation of representative of MSME, decided to ratify the norms as applied by the firm.			

RA concerned may take further necessary action as per the decision of NC.

62	Case No.: 68/5/80-ALC2/2018	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00117/AM19/	RLA File :03/95/040/01165/AM18/	Lic.No/Date:0310820186 28.03.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to MSME on 03.07.2018. The Committee decided for final deferment for MSME comments. Case is deferred.				

63	Case No.: 67/5/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00116/AM19/	RLA File :04/24/040/00267/AM18/	Lic.No/Date:0410164150 02.04.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the D/L has been issued to the firm on 13.09.2018. The Committee decided to wait for the reply from the firm. Case is deferred.				

64	Case No.: 72/5/80-ALC2/2018	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00121/AM19/	RLA File :03/95/040/01074/AM18/	Lic.No/Date:0310820304 06.04.2018	Date:14/27.09.2018
Decision : The committee considered the case as per agenda and decided to ratify the norms on repeat basis as allowed in respect of Authorization No.0310812998 dated 02.05.2017(Case No.40/5/80 in Meeting No.5/80 dated 06.06.2017) as per written comments furnished by DIPP No.12/43/2017-TSW/122 dated 06.06.2017. A copy letter attached at the end of minutes.				
RA concerned may take further necessary action as per the decision of NC.				

65	Case No.: 26/5/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00075/AM19/	RLA File :11/24/040/00001/AM19/	Lic.No/Date:1110028332 13.04.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to MEIT on 03.07.2018. The Committee decided to wait for the comments from MEIT. Case is deferred.				

66	Case No.: 4/5/80-ALC2/2018	Party Name: ENVIROTEK TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00053/AM19/	RLA File :02/24/040/00202/AM18/	Lic.No/Date:0210208347 16.04.2018	Defer Date:17.10.2018
Decision : The committee considered the case as per agenda and decided to call for from the firm the following information:				
i. Import requirement with justification. ii. Committee felt that there are 2 Export Products firm may clarify.				
Case is deferred.				

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67	Case No.:40/8/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00163/AM19/	RLA File :61/24/040/00001/AM19/	Lic.No/Date:6110001499 16.04.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to MSME on 11.09.2018. The Committee decided to wait for the reply from the MSME. Case is deferred.				

68	Case No.:59/8/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00182/AM19/	RLA File :34/24/040/00010/AM19/	Lic.No/Date:3410044057 18.04.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to MSME on 13.09.2018. The Committee decided to wait for the reply from the MSME. Case is deferred.				

69	Case No.:52/8/80-ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00175/AM19/	RLA File :04/24/040/00012/AM19/	Lic.No/Date:0410164243 25.04.2018	Date:14/27.09.2018
Decision The committee considered the case as per agenda. Taking a cue from the decision given in the meeting No.3/80 dated 09.05.2018 against Authorization No.0410163194 dated 08.06.2017, the Committee decided to ratify the norms as under: - Import item No. 1 to 5, 7 to 11 and 13 to 17 on net to net basis with accountability clause. - Import items No. 6, 12 and 18-1.02 kg/kg content in export product. RA concerned may take further necessary action as per the decision of NC.				

70	Case No.:30/8/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00153/AM19/	RLA File :34/24/040/00030/AM19/	Lic.No/Date:3410044089 26.04.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to MSME on 13.09.2018. The Committee decided to wait for the reply from the MSME. Case is deferred.				

71	Case No.:20/5/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00069/AM19/	RLA File :05/24/040/00042/AM19/	Lic.No/Date:0510406252 27.04.2018	Defer Date:17.10.2018
Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to DIPP on 02.08.2018. The Committee decided to remind DIPP to expedite their comments. Case is deferred.				

72	Case No.:21/5/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00070/AM19/	RLA File :05/24/040/00040/AM19/	Lic.No/Date:0510406253 27.04.2018	Defer Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to DIPP on 02.08.2018. The Committee decided to remind DIPP to expedite their comments. Case is deferred.			

73	Case No.:22/5/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00071/AM19/	RLA File :05/24/040/00041/AM19/	Lic.No/Date:0510406251 27.04.2018	Defer Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to DIPP on 02.08.2018. The Committee decided to remind DIPP to expedite their comments. Case is deferred.			

74	Case No.:23/5/80-ALC2/2018	Party Name: RITES LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00072/AM19/	RLA File :05/24/040/00045/AM19/	Lic.No/Date:0510406273 27.04.2018	Defer Date:17.10.2018
	Decision : The committee considered the case as per agenda and decided to call for from the firm the following information: i. Justification of item No.1 of Import Product. ii. Specification of Kits of item No.2 of Import Product. Case is deferred.			

75	Case No.:25/5/80-ALC2/2018	Party Name: WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00074/AM19/	RLA File :05/24/040/00033/AM19/	Lic.No/Date:0510406264 27.04.2018	Defer Date:17.10.2018
	Decision: The committee considered the case as per agenda and it is noted that deficiency letter send to the firm vide email dated 13.09.2018 and no information received so far. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

76	Case No.:6/8/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	Defer Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to DHI on 20.09.2018. The Committee decided to wait for the reply from the DHI. Case is deferred.			

77	Case No.:31/8/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410044099	Defer

	:01/80/050/00154/AM19/	:34/24/040/00029/AM19/	27.04.2018	Date:17.10.2018
	Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to MSME on 11.09.2018. The Committee decided to wait for the reply from the MSME. Case is deferred.			
	Case No.:27/5/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
78	HQ File :01/80/050/00076/AM19/	RLA File :05/23/040/00038/AM19/	Lic.No/Date:0510406287 01.05.2018	Defer Date:
	Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm may be sent to DIPP for their comments. Case is deferred.			
	Case No.:38/5/80-ALC2/2018	Party Name: THE WEST COAST PAPER MILLS LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
79	HQ File :01/80/050/00087/AM19/	RLA File :07/24/040/00009/AM19/	Lic.No/Date:0710113226 03.05.2018	Defer Date:
	Decision: The committee considered the case as per agenda and noted that complete set of application was sent to MEIT on 31.07.2018. The Committee decided to remind MEIT to expedite their comments. Case is deferred.			
	Case No.:29/5/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
80	HQ File :01/80/050/00078/AM19/	RLA File :31/83/040/00007/AM19/	Lic.No/Date:3110067036 04.05.2018	Date: 14/27.09.2018
	Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by DHI, TSW (B) Section vide their U.O.No. 3/39/ 2018 dated 04/09/2018. Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.			
	Case No.:30/5/80-ALC2/2018	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
81	HQ File :01/80/050/00079/AM19/	RLA File :31/83/040/00010/AM19/	Lic.No/Date:3110067039 07.05.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to call for from the firm the following information: i. Proper description of Export Product. ii. Information as per Appendix 4H & 4K Case is deferred			
	Case No.:31/5/80-ALC2/2018	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
82	HQ File :01/80/050/00080/AM19/	RLA File :31/83/040/00011/AM19/	Lic.No/Date:3110067040 07.05.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to call for from the firm the			

following information:

- i. Proper description of Export Product.
- ii. Information as per Appendix 4H & 4K

Case is deferred.

83	Case No.:41/5/80-ALC2/2018	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00090/AM19/	RLA File :03/94/040/00075/AM19/	Lic.No/Date:0310820813 07.05.2018	Defer Date:
Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm may be sent to DIPP for their comments. Case is deferred.				

84	Case No.:43/5/80-ALC2/2018	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00092/AM19/	RLA File :03/94/040/00073/AM19/	Lic.No/Date:0310820812 07.05.2018	Defer Date:
Decision: The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to DIPP on 06.09.2018. The Committee decided to wait for the reply from the DIPP. Case is deferred.				

85	Case No.:44/5/80-ALC2/2018	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00093/AM19/	RLA File :03/94/040/00060/AM19/	Lic.No/Date:0310820811 07.05.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that the complete set of application of the firm was sent to DIPP on 06.09.2018. The Committee decided to wait for the reply from the DIPP. Case is deferred.				

86	Case No.:46/5/80-ALC2/2018	Party Name:S AND P ENTERPRISES	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00095/AM19/	RLA File :04/24/040/00027/AM19/	Lic.No/Date:0410164303 07.05.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to call for from the firm the following information as recommended by TA(MSME):				
i. Weight of Export Product. ii. Stage wise wastage with justification. Case is deferred.				

87	Case No.:52/5/80-ALC2/2018	Party Name:BIRLA CABLE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
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HQ File :01/80/050/00101/AM19/	RLA File :11/24/040/00004/AM19/	Lic.No/Date:1110028337 08.05.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that information called for from the firm as per deficiency raised by MEIT was sent to the firm on 25.09.2018. The Committee decided to wait for the reply from the firm. Case is deferred.			

Case No.:53/5/80-ALC2/2018	Party Name:BIRLA CABLE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
88 HQ File :01/80/050/00102/AM19/	RLA File :11/24/040/00003/AM19/	Lic.No/Date:1110028336 08.05.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that a complete set of application was sent to MEIT on 31.07.2018 . The Committee decided to remind MEIT to expedite their comments. Case is deferred.			

Case No.:48/5/80-ALC2/2018	Party Name:BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
89 HQ File :01/80/050/00097/AM19/	RLA File :17/24/040/00005/AM19/	Lic.No/Date:1710006701 09.05.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that a complete set of application was sent to MEIT on 31.07.2018 . The Committee decided to remind MEIT to expedite their comments. Case is deferred.			

Case No.:16/5/80-ALC2/2018	Party Name:ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
90 HQ File :01/80/050/00065/AM19/	RLA File :31/83/040/00017/AM19/	Lic.No/Date:3110067046 11.05.2018	Date:14/27.09.2018
Decision : The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by DHI, TSW (B) Section vide their U.O. No. 3/40/2018 dated 31.8.2018 on repeat basis to advance authorisation No. 3110066956 dated 5.1.2018. As per their U.O. No. TSW(B)/4U/3/6956/2018 dated 27/07/2018 . Copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.			

Case No.:54/5/80-ALC2/2018	Party Name:ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
91 HQ File :01/80/050/00103/AM19/	RLA File :05/23/040/00050/AM19/	Lic.No/Date:0510406454 14.05.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that the complete set of application of the firm may be sent to DIPP for their comments. Case is deferred.			

Case No.:64/5/80-ALC2/2018	Party Name:VICTORA AUTO PVT. LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
92 HQ File :01/80/050/00113/AM19/	RLA File :05/24/040/00080/AM19/	Lic.No/Date:0510406462 15.05.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to call for from the firm the			

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following information as recommended by TA(MSME):

- i. Stage wise wastage with justification.

Case is deferred.

93	Case No.: 62/5/80-ALC2/2018	Party Name:PARAS IMPO-EXPO PVT LTD,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00111/AM19/	RLA File :05/24/040/00068/AM19/	Lic.No/Date:0510406488 16.05.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that D/L was issued to the firm on 13.09.2018. The committee decided to wait for the reply from the firm. Case is deferred.			

94	Case No.: 56/5/80-ALC2/2018	Party Name:VICTORA AUTO PVT. LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00105/AM19/	RLA File :05/24/040/00091/AM19/	Lic.No/Date:0510406536 21.05.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to call for from the firm the following information as recommended by TA(MSME): i. Stage wise wastage with justification. Case is deferred.			

95	Case No.: 63/5/80-ALC2/2018	Party Name:VICTORA AUTO PVT. LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00112/AM19/	RLA File :05/24/040/00096/AM19/	Lic.No/Date:0510406550 22.05.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to call for from the firm the following information as recommended by TA(MSME): i. Stage wise wastage with justification. Case is deferred.			

96	Case No.: 71/5/80-ALC2/2018	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00120/AM19/	RLA File :03/95/040/00150/AM19/	Lic.No/Date:0310821154 22.05.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that a complete set of application of the firm may be sent MSME for their comments. Case is deferred.			

97	Case No.: 47/5/80-ALC2/2018	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Transferred
	HQ File	RLA File	Lic.No/Date:3110067061	Defer

	:01/80/050/00096/AM19/	:31/83/040/00023/AM19/	24.05.2018	Date: 14/27.09.2018
	Decision : The committee considered the case as per agenda and decided to transfer the case to NC-VII. Case is transferred.			
	Case No.: 60/5/80-ALC2/2018	Party Name:VICTORA AUTO PVT. LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00109/AM19/	RLA File :05/24/040/00111/AM19/	Lic.No/Date:0510406587 24.05.2018	Defer Date:
98	Decision : The committee considered the case as per agenda and decided to call for from the firm the following information as recommended by TA(MSME): i. Stage wise wastage with justification. Case is deferred.			
	Case No.: 69/5/80-ALC2/2018	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00118/AM19/	RLA File :03/95/040/00154/AM19/	Lic.No/Date:0310821206 24.05.2018	Dated: 14/27.9.2018
99	Decision : The committee considered the case as per agenda and decided to ratify the norms as under : i. Import Product No.15- As applied. ii. Import Product No.16 – 485482 Kg-24% wastage net of 1/3 rd recovery. iii. The rest of the other import items are allowed on net to net with accountability clause. RA concerned may take further necessary action as per the decision of NC.			
	Case No.: 58/5/80-ALC2/2018	Party Name:MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
100	HQ File :01/80/050/00107/AM19/	RLA File :05/24/040/00095/AM19/	Lic.No/Date:0510406606 25.05.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that the complete application was sent to MSME for their comments on 31.07.2018. The Committee decided to wait for the comments from MSME. Case is deferred.			
	Case No.: 59/5/80-ALC2/2018	Party Name:LIFELONG MEDITECH PRIVATE LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
101	HQ File :01/80/050/00108/AM19/	RLA File :05/23/040/00098/AM19/	Lic.No/Date:0510406631 28.05.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to issue a D/L to the firm as per DIPP letter No.07/246/2018-TSW dated 06.09.2018. Copy of the letter attached at the end of minutes. Case is deferred.			
	Case No.: 65/5/80-ALC2/2018	Party Name:BIRLA CABLE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
102	HQ File	RLA File	Lic.No/Date:1110028338	Defer

	:01/80/050/00114/AM19/	:11/24/040/00005/AM19/	28.05.2018	Date:
	Decision: The committee considered the case as per agenda and noted that the D/L issued to the firm on 25.09.2018. The Committee decided to wait for the reply from the firm. Case is deferred.			
	Case No.:10/8/80-ALC2/2018	Party Name:JAI INDUSTRIES INDIA	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00133/AM19/	RLA File :05/23/040/00090/AM19/	Lic.No/Date:0510406641 28.05.2018	Defer Date:
103	Decision : The committee considered the case as per agenda and decided to call for from the firm the following information as recommended by TA(MSME): i. Manufacturing process. ii. Number in Export Product and per unit weight. Case is deferred.			
	Case No.:23/8/80-ALC2/2018	Party Name:GE POWER INDIA LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
104	HQ File :01/80/050/00146/AM19/	RLA File :03/94/040/00164/AM19/	Lic.No/Date:0310821275 28.05.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.			
	Case No.:66/5/80-ALC2/2018	Party Name:ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00115/AM19/	RLA File :31/83/040/00028/AM19/	Lic.No/Date:3110067063 29.05.2018	Date:14/27.09.2018
105	Decision : The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by DHI, TSW (B) Section vide their U.O. No. TSW(B)/4U/3/6956/2018 dated 27/07/2018 as under: Import item- 2.88 kg/kg content in export product. A copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.			
	Case No.:24/8/80-ALC2/2018	Party Name:GE POWER INDIA LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
106	HQ File :01/80/050/00147/AM19/	RLA File :03/94/040/00159/AM19/	Lic.No/Date:0310821296 29.05.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.			

107	Case No.: 1/8/80-ALC2/2018	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00124/AM19/	RLA File :05/23/040/00089/AM19/	Lic.No/Date:0510406690 30.05.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to send a complete set of application of the firm to MEIT for their comments. Case is deferred.				

108	Case No.: 9/8/80-ALC2/2018	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00132/AM19/	RLA File :05/23/040/00108/AM19/	Lic.No/Date:0510406768 06.06.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.				

109	Case No.: 29/8/80-ALC2/2018	Party Name:SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00152/AM19/	RLA File :34/21/040/00102/AM19/	Lic.No/Date:3410044210 07.06.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.				

110	Case No.: 47/8/80-ALC2/2018	Party Name:PERFECT TOOLS & FORGINGS,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00170/AM19/	RLA File :11/24/040/00011/AM19/	Lic.No/Date:1110028342 12.06.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to send a complete set of application of the firm to DIPP for their comments. Case is deferred.				

111	Case No.: 49/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00172/AM19/	RLA File :65/24/040/00002/AM19/	Lic.No/Date:6510000016 12.06.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to call for from the firm the following information as recommended by TA(MSME):				
i. Wastage is very high. ii. Export Product is not clear.				
The committee further decided to give Personal Hearing to the firm in the next meeting to explain their case before the Norms Committee. Case is deferred.				

112	Case No.: 50/8/80-ALC2/2018	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00173/AM19/	RLA File :65/24/040/00001/AM19/	Lic.No/Date:6510000015 12.06.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to call for from the firm the following information as recommended by TA(MSME): i. Wastage is very high. ii. Export Product is not clear. The committee further decided to give Personal Hearing to the firm in the next meeting to explain their case before the Norms Committee. Case is deferred.			

113	Case No.: 36/8/80-ALC2/2018	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00159/AM19/	RLA File :34/24/040/00112/AM18/	Lic.No/Date:3410044246 14.06.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to MSME on 11.9.2018 for their comments. Case is deferred.			

114	Case No.: 41/8/80-ALC2/2018	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00164/AM19/	RLA File :11/24/040/00006/AM19/	Lic.No/Date:1110028343 14.06.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to MEIT on 11.9.2018 for their comments. Case is deferred.			

115	Case No.: 42/8/80-ALC2/2018	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00165/AM19/	RLA File :11/24/040/00009/AM19/	Lic.No/Date:1110028346 14.06.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to MEIT on 11.9.2018 for their comments. Case is deferred.			

116	Case No.: 43/8/80-ALC2/2018	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00166/AM19/	RLA File :11/24/040/00007/AM19/	Lic.No/Date:1110028344 14.06.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to MEIT on 11.9.2018 for their comments. Case is deferred.			

117	Case No.: 44/8/80-ALC2/2018	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00167/AM19/	RLA File :11/24/040/00010/AM19/	Lic.No/Date:1110028347 14.06.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that the complete set of			

application has been sent to MEIT on 11.9.2018 for their comments. Case is deferred.

118	Case No.: 45/8/80-ALC2/2018	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00168/AM19/	RLA File :11/24/040/00008/AM19/	Lic.No/Date:1110028345 14.06.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to MEIT on 11.9.2018 for their comments. Case is deferred.			

119	Case No.: 4/8/80-ALC2/2018	Party Name:CHIRAG UDYOG	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00127/AM19/	RLA File :05/23/040/00141/AM19/	Lic.No/Date:0510406909 19.06.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to sent a the complete set of application to DIPP for their comments. Case is deferred.			

120	Case No.: 60/8/80-ALC2/2018	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00183/AM19/	RLA File :09/24/040/00054/AM19/	Lic.No/Date:0910066358 20.06.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to DHI on 20.9.2018 for their comments. Case is deferred.			

121	Case No.: 61/8/80-ALC2/2018	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00184/AM19/	RLA File :09/24/040/00055/AM19/	Lic.No/Date:0910066360 20.06.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to DHI on 20.9.2018 for their comments. Case is deferred.			

122	Case No.: 62/8/80-ALC2/2018	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00185/AM19/	RLA File :09/24/040/00056/AM19/	Lic.No/Date:0910066361 20.06.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to DHI on 20.9.2018 for their comments. Case is deferred.			

123	Case No.: 5/8/80-ALC2/2018	Party Name:HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Transferred
	HQ File :01/80/050/00128/AM19/	RLA File :05/23/040/00135/AM19/	Lic.No/Date:0510406939 21.06.2018	Defer Date: 14/27.09.2018
	Decision : The committee considered the case as per agenda and decided to transfer the case to NC-VII. Case is transferred.			

124	Case No.:38/8/80-ALC2/2018	Party Name:AYYAPPA CNC PVT.LTD,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00161/AM19/	RLA File :07/24/040/00070/AM19/	Lic.No/Date:0710113468 21.06.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to call for from the firm the following information as recommended by TA(MSME): i. Detailed description of Export Product. ii. Step wise wastage with justification. iii. Manufacturing process. Case is deferred.			

125	Case No.:8/8/80-ALC2/2018	Party Name:GMT INDUSTRIES LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00131/AM19/	RLA File :05/23/040/00129/AM19/	Lic.No/Date:0510406951 22.06.2018	Defer Date:
	Decision: The committee considered the case as per agenda and noted that the complete set of application has been sent to MSME on 11.9.2018 for their comments. Case is deferred.			

126	Case No.:12/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00135/AM19/	RLA File :31/83/040/00043/AM19/	Lic.No/Date:3110067088 25.06.2018	Defer Date:
	Decision: The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.			

127	Case No.:7/8/80-ALC2/2018	Party Name: LEEL ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00130/AM19/	RLA File :05/23/040/00150/AM19/	Lic.No/Date:0510406965 26.06.2018	Date:14/27.09.2018
	Decision : The committee considered the case as per agenda and in the presence of technical member of DHI/DIPP/MSME , it is decided to ratify the norms as under : i. The import item no.5 – 1.02 Kg/Kg content in Export Product. ii. The rest of the other import items are allowed on net to net with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

128	Case No.:11/8/80-ALC2/2018	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00134/AM19/	RLA File :02/24/040/00047/AM19/	Lic.No/Date:0210208528 26.06.2018	Defer Date:
	Decision: The committee considered the case as per agenda and noted that the complete set of application has been sent to MSME on 11.9.2018 for their comments. Case is deferred.			

129	Case No.: 25/8/80-ALC2/2018	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00148/AM19/	RLA File :03/94/040/00261/AM19/	Lic.No/Date:0310821929 26.06.2018	Defer Date:
Decision: The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.				

130	Case No.: 58/8/80-ALC2/2018	Party Name:HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00181/AM19/	RLA File :34/24/040/00092/AM19/	Lic.No/Date:3410044279 26.06.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to send a complete set of application of the firm to DIPP for their comments. Case is deferred.				

131	Case No.: 3/8/80-ALC2/2018	Party Name:VICTORA AUTO PVT. LTD	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00126/AM19/	RLA File :05/24/040/00172/AM19/	Lic.No/Date:0510407035 02.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to call for from the firm the following information as recommended by TA(MSME):				
i. Stage wise wastage with justification.				
Case is deferred.				

132	Case No.: 14/8/80-ALC2/2018	Party Name:BHARAT EXPORTS	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00137/AM19/	RLA File :05/23/040/00161/AM19/	Lic.No/Date:0510407065 04.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to MSME on 11.9.2018 for their comments. Case is deferred.				

133	Case No.: 15/8/80-ALC2/2018	Party Name:SEBROS INDUSTRIES PVT.LTD.,	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00138/AM19/	RLA File :05/24/040/00185/AM19/	Lic.No/Date:0510407110 06.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.				

134	Case No.: 17/8/80-ALC2/2018	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00140/AM19/	RLA File :05/23/040/00165/AM19/	Lic.No/Date:0510407109 06.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to send a complete set of				

application of the firm to DHI for their comments. Case is deferred.

135	Case No.:35/8/80-ALC2/2018	Party Name:IND-SPHINX PRECISION LTD	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00158/AM19/	RLA File :22/24/040/00094/AM18/	Lic.No/Date:2210015940 06.07.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to MSME on 11.9.2018 for their comments. Case is deferred.			

136	Case No.:16/8/80-ALC2/2018	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00139/AM19/	RLA File :05/24/040/00207/AM19/	Lic.No/Date:0510407130 09.07.2018	Defer Date:
	Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to DIPP on 14.9.2018 for their comments. Case is deferred.			

137	Case No.:20/8/80-ALC2/2018	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00143/AM19/	RLA File :03/94/040/00199/AM19/	Lic.No/Date:0310822226 11.07.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to send a complete set of application of the firm to MEIT for their comments. Case is deferred.			

138	Case No.:18/8/80-ALC2/2018	Party Name:ULTRA ENGINEERS	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00141/AM19/	RLA File :31/83/040/00053/AM19/	Lic.No/Date:3110067111 12.07.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.			

139	Case No.:19/8/80-ALC2/2018	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00142/AM19/	RLA File :31/83/040/00054/AM19/	Lic.No/Date:3110067112 12.07.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to call for from the firm the following information as recommended by TA(MSME): i. Weight of Export Product. ii. Stage wise wastage with justification. Case is deferred.			

140	Case No.:28/8/80-ALC2/2018	Party Name: STERLITE	Meet No/Date:8/80-	Status:
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		TECHNOLOGIES LTD.	ALC2/2018 14.09.2018	Deferred
	HQ File :01/80/050/00151/AM19/	RLA File :03/95/040/00314/AM19/	Lic.No/Date:0310822298 13.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to MEIT on 11.9.2018 for their comments. Case is deferred.				

	Case No.:33/8/80-ALC2/2018	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
141	HQ File :01/80/050/00156/AM19/	RLA File :08/24/040/00127/AM19/	Lic.No/Date:0810143042 19.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to MSME on 11.9.2018 for their comments. Case is deferred.				

	Case No.:34/8/80-ALC2/2018	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
142	HQ File :01/80/050/00157/AM19/	RLA File :08/24/040/00129/AM19/	Lic.No/Date:0810143040 19.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to MSME on 11.9.2018 for their comments. Case is deferred.				

	Case No.:13/8/80-ALC2/2018	Party Name:S AND P ENTERPRISES	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00136/AM19/	RLA File :04/24/040/00088/AM19/	Lic.No/Date:0410164514 20.07.2018	Defer Date:
143	Decision : The committee considered the case as per agenda and decided to call for from the firm the following information as recommended by TA(MSME): i. Weight of Export Product with justification. Case is deferred.			

	Case No.:21/8/80-ALC2/2018	Party Name:ALLEVARD IAI SUSPENSIONS PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
144	HQ File :01/80/050/00144/AM19/	RLA File :31/83/040/00059/AM19/	Lic.No/Date:3110067120 20.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to DIPP on 13.9.2018 for their comments. Case is deferred.				

	Case No.:37/8/80-ALC2/2018	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
145	HQ File :01/80/050/00160/AM19/	RLA File :02/24/040/00040/AM19/	Lic.No/Date:0210208595 20.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to DHI on 20.9.2018 for their comments. Case is deferred.				

	Case No.:46/8/80-ALC2/2018	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
146	HQ File :01/80/050/00169/AM19/	RLA File :11/24/040/00012/AM19/	Lic.No/Date:1110028358 20.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to DIPP on 13.9.2018 for their comments. Case is deferred.				

	Case No.:26/8/80-ALC2/2018	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
147	HQ File :01/80/050/00149/AM19/	RLA File :03/95/040/00348/AM19/	Lic.No/Date:0310822557 24.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to MEIT on 11.9.2018 for their comments. Case is deferred.				

	Case No.:27/8/80-ALC2/2018	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
148	HQ File :01/80/050/00150/AM19/	RLA File :03/95/040/00362/AM19/	Lic.No/Date:0310822555 24.07.2018	Defer Date:
Decision : The committee considered the case as per agenda and noted that the complete set of application has been sent to MEIT on 11.9.2018 for their comments. Case is deferred.				

	Case No.:32/8/80-ALC2/2018	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Transferred
149	HQ File :01/80/050/00155/AM19/	RLA File :08/24/040/00128/AM19/	Lic.No/Date:0810143087 24.07.2018	Defer Date:14/27.09.2018
Decision : The committee considered the case as per agenda and decided to transfer the case to NC-VII. Case is transferred.				

	Case No.:22/8/80-ALC2/2018	Party Name:ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
150	HQ File :01/80/050/00145/AM19/	RLA File :31/83/040/00063/AM19/	Lic.No/Date:3110067126 26.07.2018	Defer Date:
Decision: The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.				

151	Case No.:51/8/80-ALC2/2018	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00174/AM19/	RLA File :02/24/040/00062/AM19/	Lic.No/Date:0210208611 27.07.2018	Defer Date:
	Decision : The committee considered the case as per agenda and decided to call for from the firm the following information : i. The details of manufacturing process of export product. ii. The split quantity of export product with screen and without screen. iii. The material balance of import item. Case is deferred.			

152	Case No.:53/8/80-ALC2/2018	Party Name: JAYANITA EXPORTS PVT. LTD.	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Approved
	HQ File :01/80/050/00176/AM19/	RLA File :05/23/040/00225/AM19/	Lic.No/Date:0510407542 16.08.2018	Date:14/27.9.2018
	Decision : The committee considered the case as per agenda and decided to ratify the licence as under : i. In Export product-net content of SS pipes 169082kg is to be suffixed. ii. Import Product – 173309 Kg-2.5% wastage after accounting for 1/3 rd wastage. RA concerned may take further necessary action as per the decision of NC.			

153	Case No.:54/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00177/AM19/	RLA File :31/83/040/00078/AM19/	Lic.No/Date:3110067142 16.08.2018	Defer Date:
	Decision: The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.			

154	Case No.:55/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00178/AM19/	RLA File :31/83/040/00079/AM19/	Lic.No/Date:3110067144 16.08.2018	Defer Date:
	Decision: The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.			

155	Case No.:56/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
	HQ File :01/80/050/00179/AM19/	RLA File :31/83/040/00080/AM19/	Lic.No/Date:3110067145 16.08.2018	Defer Date:
	Decision: The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.			

156	Case No.:63/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2018 14.09.2018	Status: Deferred
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HQ File :01/80/050/00186/AM19/	RLA File :31/83/040/00077/AM19/	Lic.No/Date:3110067143 16.08.2018	Defer Date:
Decision: The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.			

Case No.: 57/8/80-ALC2/2018	Party Name: VALVEWORKS INDIA PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2018 14.09.2018	Status: Deferred
157 HQ File :01/80/050/00180/AM19/	RLA File :31/83/040/00084/AM19/	Lic.No/Date:3110067146 17.08.2018	Defer Date:
Decision: The committee considered the case as per agenda and decided to send a complete set of application of the firm to DHI for their comments. Case is deferred.			

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List of Cases of DES-I to be considered by Norms Committee-I in its Meeting No.08/19
held on. 14.09.2018 & 27.9.2018

S.No.120

Case No. A/R-110	M/s.Motherson Sumi Systems	HQF.No.01/80/050/00541/AM15/DE S.I	Lic. No. & date
Meeting No. 08/19	Ltd., New	RA.F.No.05/24/040/00407/AM15	0510377258
Dated: 14.09.2018	Delhi	Request for fixation of norms	dt.27.01.2014
Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of C&PC vide their OM No.46011/61/2013-PC-II (Pt. File) dated 20.05.2016(Copy of the letter attached end of the minutes).			
RA concerned may take further necessary action as per the decision of Norms Committee.			

S.No.121

Case No. A/R-178	M/s.Donaldson India Filter	HQF.No.01/80/050/00145/AM16/DE S.I	Lic. No. & date
Meeting No. 08/19	Systems Pvt.	RA.F.No.05/23/040/00074/AM16	0510394576
Dated: 14.09.2018	Ltd., Gurgaon	Request for fixation of norms	dt.16.06.2015
Decision: The Committee noted that the request of the firm dated 15.01.2016 was forwarded to MIETY for their comments. The comments from MEIT not received so far. The Committee decided to remind MIETY to furnish their comments. Case is deferred .			

S.No.122

Case No. A/R-77	M/s. Glovis India Pvt. Ltd.,	HQF.No.01/80/050/00315/AM16/DE S.I	Lic. No. & date
Meeting No. 08/19	Sriperumbudur	RA.F.No.04/24/040/00124/AM16	0410161029
Dated: 14.09.2018	, TN	Request for fixation of norms	dt.21.09.2015
Decision: The Committee noted that the request of the firm dated 04.07.2016 was forwarded to MSME for their comments. The comments from MSME not received so far. The Committee decided to remind MSME to furnish their comments. The case is deferred .			

S.No. 123

Case No. A/R 166	M/s Shaktiman	F.No.01/80/050/00003/AM17/DES.I	Lic. No. and date
Meeting No.08/19	Rub Rolls P.	RLA No.33/24/040/00007/AM16	3310030255
Dated: 14.09.2018	Ltd., Kaithal.	Request for re-consideration on ratification of norms.	dt. 07.10.2015
Decision: The Committee noted that the request of the firm for reconsideration on ratification of norms was forwarded to MSME for their comments on 17.02.2017 The comments from MSME not received so far. The Committee decided to remind MSME to furnish their comments. The case is deferred .			

S.No.124

Case No.A/R 04	M/s Dee Development	F.No.01/80/050/000066/AM17/DES.I	Lic. No. and date
Meeting No.08/19	Engineers Ltd.	RLA No.05/23/040/00459/AM16	0510397502
Dated: 14.09.2018	Haryana.	Request for ratification of norms.	dt. 04.02.2016
Decision: The Committee examined the request of the firm for reconsideration on ratification of norms and decided to ratify the norms as applied by the firm.			
RA concerned may take further necessary action as per the decision of Norms Committee.			

S. No. 125

U. No. 120

Case No.A/R 06	M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00435/AM16/DES.I	Lic. No. and date
Meeting No.08/19		RLA No.03/94/040/00441/AM16	0310798673
Dated: 14.09.2018		Request for correction in ratification of norms.	dt. 04.09.2015
DHI vide UO No. 3(25)/16 –TSW dated 5.3.2018 has stated that “DIPP may be consulted for export item 2 to 4 as these items pertain to DIPP.			
DIPP vide OM dated 24.5.2018 has stated that all the export items covered in the subject AA pertain to Department of DHI. The main equipment i.e. item No. 1 (waste heat boiler) has been owned by them. The reaming three items are related to item No. 1 and therefore concerns them. Therefore DHI may be consulted for the remaining three items also. Case is deferred.			

S.No.126

C.No.120

Case No.A/R 07	M/s Sharma Pharmaceutical Pvt. Ltd., Gujarat.	F.No.01/80/050/00308/AM14/DES.I	Lic. No. and date
MeetingNo.08/19		RLA No.34/24/040/00131/AM14	3410037864
Dated:14.09.2018		Request for ratification of norms.	Date 11.09.2013
Decision: The Committee noted that earlier the request of the firm was sent to DIPP for their comments. The matter is discussed in the meeting and found that it pertains to MSME. The Committee decided that the request of the firm may be forwarded to MSME for their comments. Case is deferred.			

Sl.No.127

Case No. A/R- 31

Case No.A/R- 31	M/s Alstom Transport India Limited, Bangalore.	F.No.01/80/050/00368/M15/DE S.I	Lic. No. and date
Meeting No.08/19		RLA No.07/24/040/00092/AM15	0710105249
Dated:14.09.2018		Request for ratification of norms.	dt. 20.06.2014

Decision: The Committee took into account the submission of the firm and decided to call the firm for PH to explain their case before the Norms Committee. The case is deferred.

Sl.No.128

Sl.No: 120

Case No.A/R –34	M/s CICB Chemicon Private Limited, Bangalore	F.No.01/80/050/00016/M14/DES.I	Lic. No. and date
Meeting No.08/19		RLA No.07/24/040/00452/AM13	0710093506
Dated:14.09.2018		Request for ratification of norms.	dt. 01.02.2013

Decision: The Committee considered the case as per agenda and deliberated on the matter and decided to ratify the norms as under:

i. Import item No.4 to be deleted.

ii. Rest of the import items are allowed on net to net basis with accountability clause.

RA concerned may take further necessary action as per the decision of Norms Committee.

S.No.129

S.No. 125				
Case No.A/R- 48	M/s Engineering Solutions Pvt. Ltd.	F.No.01/80/162/00101/AM1 5/DES.I	Lic. No. and date	
MeetingNo.08/19		RLA No.07/24/040/00187/AM09	0710059077 Date 13.08.2008	
Date: 14.09.2018		Request for fixation of adhoc norms.		
Decision: The Committee considered the case as per agenda and decided to remind the MSME to expedite to their comments. Case is deferred.				

S.No.130

S.No. 155			
Case No.A/R –160	M/s Nucon Aerospace Pvt Ltd. Hyderabad	F.No.01/80/050/00232/AM17/DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.09/24/040/00717/AM16	0910063349 Date 02.03.2016
Date: 14.09.2018		Request for ratification of norms.	
Decision: The Committee noted that an I.D. note along with complete set of application was sent to MSME on 4.6.2018 for their comments. It is decided to remind MSME to expedite their comments. Case is deferred.			

S.No.131

Case No. A/R-01	M/s. DeconIndia Plastics Pvt. Ltd., Pune	HQF.No.01/80/050/00009/A M15/DES.I	Lic. No. & date
Meeting No. 08/19		RA.F.No.31/83/040/00231/A M14	3110062832 Date
Date: 14.09.2018		Request for revision of norms	26.02.2014
Decision: The Committee noted that the DIPP has asked for information vide their letter dated 12.03.2018. No reply received from the firm till date and it has been decided to send a final reminder to the firm to furnish information within 15 days failing which the case will be rejected. Case is deferred.			

S.No.132

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/A M16/DES.I	Lic. No. & date
Meeting No. 08/19		RA.F.No.53/21/040/00002/AM10	5310008377 Date 28.05.2009
Date: 14.09.2018		Request for fixation of norms	
Decision: The Committee considered the case as per agenda and decided to remind DIPP to expedite their comments. Case is deferred.			

S.No.133

Case No. A/R-155	M/s. Transasia Bio Medicals Ltd.,	HQF.No.01/80/050/00489/A M15/DES.I	Lic. No. & date
Meeting No. 08/19	Mumbai	RA.F.No.03/95/040/00564/AM15	5310008377 Date 28.05.2009
Date: 14.09.2018		Request for fixation of norms	
Decision: The committee noted that deficiency raised by MEIT was sent to the firm vide e mail dated 18.01.2018 and final reminder was sent on 11.07.2018 to furnish information. However, the information sought is not received so far. The Committee decided to reject the case for non –furnishing of the information.			
RA concerned may take further necessary action in the matter accordingly.			

S.No. 134

Case No. A/R-107	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00637/AM15/D ES.I	Lic. No. & date
Meeting No. 08/19		RA.F.No.09/24/040/00542/AM15	0910061508 Date 08.01.2015
Date: 14.09.2018		Request for fixation of norms	
Decision: The committee noted that deficiency raised by DHI was sent to the firm vide e mail dated 24.10.2017 and final reminder was sent on 08.06.2018 to furnish information. However, the information sought is not received so far. The Committee decided to reject the case for non –furnishing of the information.			
RA concerned may take further necessary action in the matter accordingly.			

S.No.135

Case No.A/R – 159	M/s Shaktiman Rub Rolls P. Ltd., Kaithal.	F.No.01/80/050/00427/AM15/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.33/24/040/00007/AM15	3310030078 Date 16.09.2014
Date: 14.09.2018		Request for re-consideration for enhancement of norms (for grant of higher wastage)	
Decision: The Committee noted that the firm request was sent to MSME on 8.2.2017. The Committee decided to send a complete set of application and their earlier comments dated 16.04.2015 to furnish their comments. Case is deferred.			

S.No.136

Case No.A/R – 161	M/s Deepeeka Exports Pvt. Ltd., Meerut, U.P.	F.No.01/80/050/00018/AM17/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.05/23/040/00371/AM16	0510396524 Date 04.12.2015
Date: 14.09.2018		Request for ratification of norms.	
Decision: The Committee noted that the request of the firm was sent to MSME on 12.12.2016 & reminded on 7.2.2017. The Committee decided to remind MSME for their comments. Case is deferred.			

S.No.137

Case No.A/R – 179	M/s Apar Industries Ltd.,	F.No.01/80/050/00263/AM17/D ES.I	Lic. No. and date
Meeting No. 08/19	Mumbai	RLA No.03/94/040/00205/AM17	0310805471
Date: 14.09.2018		Request for amendment of norms.	Date 14.07.2016
Decision: The Committee noted that the firm vide their letter dated 5.8.2018 has informed that they have redeemed their licence. The Committee decided that the case may be treated as withdrawn.			

S.No.138

Case No.A/R – 180	M/s Apar Industries Ltd.,	F.No.01/80/050/00291/AM17/D ES.I	Lic. No. and date
Meeting No. 08/19	Mumbai	RLA No.03/94/040/00284/AM17	0310806250
Date: 14.09.2018		Request for amendment of norms.	Date 14.07.2016
Decision: The Committee noted that the firm vide their letter dated 5.8.2018 has informed that they have redeemed their licence. The Committee decided that the case may be treated as withdrawn.			

S.No.139

Case No.A/R – 183	M/s Godrej & Boyce Mfg. Co. Ltd.,	F.No.01/80/050/00036/AM17/DES.I	Lic. No. and date
Meeting No. 08/19	Mumbai	RLA No.03/94/040/00621/AM16	0310800216
Date: 14.09.2018		Request for correction in ratification of norms.	Date 10.11.2015
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by the DIPP vide their OM No.7/71/2018/TS dated 28.06.2018. A copy of the letter attached at the end of minutes.			
RA concerned may take further necessary action as per the decision of NC			

S.No.140

Case No.A/R – 22	M/s Isgec Heavy Engineering Ltd.,	F.No.01/80/050/00092/AM17/DES.I	Lic. No. and date
Meeting No. 08/19	Noida.	RLA No.05/23/040/00004/AM16	0510394195
Date: 14.09.2018		Request for re-fixation/enhancement of import quantities.	dt. 11.05.2016
Decision: The committee considered the case as per agenda and noted that the request of the firm reply was sent to DIPP on 05.05.2017 and reminded on 05.06.2018. Comments are still awaited from DIPP. Case is deferred.			

Sl.No.141

Case No. A/R – 24	M/s. GEA WESTFALIA SEPARATOR INDIA PRIVATE LIMITED, BANGALORE	F.No.01/80/162/00059/AM18/DES.I	
Meeting No. 08/19		RLA No.05/23/040/00125/AM16	
Date: 14.09.2018		Request of SEZ Bangalore for fixation of Scrap/wastage norms for the export product Decanter Centrifuge, Oil purification unit as separator.	
Decision: The Committee considered the case as per the agenda and decided that wastage norms to be fixed as per MSME norms vide their letter No.156 (33)/CA/2012-13 dated			

25.7.2012. A copy of the letter attached at the end of minutes.

RA concerned may take further necessary action as per decision of Norms Committee.

Sl.No.142

Case No. A/R – 25	M/s S AND W JEWELLERY	F.No.01/80/050/00053/AM17/D ES.I	Lic. No. and date
Meeting No. 08/19	PRIVATE	RLA No.05/23/040/00125/AM16	0710108479
Dated: 14.09.2018	LIMITED, BANGALORE	Request for re-fixation of norms.	Date 08.07.2015
Decision: The Committee considered the case as per the agenda and decided to ask the firm to furnish the Complete statement of exports along with copies of shipping bills. Case is deferred.			

S.No.143

Case No.A/R – 26	M/s Clyde Bergemann India Private Limited, Noida.	F.No.01/80/050/00125/AM16/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.05/23/040/00049/AM16	0510394296
Dated: 14.09.2018		Request for amendment of norms.	Date 19.05.2015
Decision: The Committee considered the case as per agenda and it is noted that the firm's request dated 10.10.2016 has been sent to MSME on 11.05.2017 for comments. The Committee decided to remind MSME to furnish their comments. Case is deferred.			

S.No.144

Case No.A/R – 27	M/s TPP BoilersPvt. Ltd. Mumbai	F.No.01/80/050/00037/AM17/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.03/95/040/00696/AM16	0310801039
Dated: 14.09.2018		Request for amendment of norms.	Date 15.12.2015
Decision: The Committee noted that D/L issued to the firm vide e mail dated 7.11.2017 and reminded vide e-mail 8.6.2018. No reply has been received from the firm till date The Committee has decided to reject the case.			
RA concerned may take further necessary action as per the decision of Norms Committee.			

Sl. No. 145

Case No	M/S United Engineering (Eastern) corpn Kolkata.	F.No.01/80/050/00456/AM1 2/DES.I	Lic. No. and date
MeetingNo. 08/19		RLA No.02/24/040/00151/AM12	0210170116 dated
Dated: 14.09.2018		Request for fixation of norms.	01.12.2011
Decision: The Committee considered the case as per agenda in the presence of technical representatives of DHI, DIPP and MSME and decided to ratify the norms as under:			
i. Item No.1&2 as per GN 4 with accountability clause. ii. Item No.3 up to 2% wastage of the FOB value (consumable).			
RA concerned may take further necessary action as per the decision of Norms Committee.			

Sl. No. 146

Case No	M/S Navkar Fittings & Forgings Pvt. Ltd. Mumbai.	F.No.01/80/050/00496/AM17/DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.03/95/040/00606/AM17	0310808954 dated 03.11.2016
Dated: 14.09.2018		Request for fixation of norms.	
Decision: The Committee noted that the request of the firm was sent to DIPP on 07.11.2017 and reminded on 31.05.2018 to furnish their comments. DIPP vide their UO No.12/3/2018TS dated 14-09 2018 informed that this firm is MSME unit. The Committee decided to forward the request of the firm to MSME for their comments in the matter. Case is deferred.			

S.No.147

Case No.A/R –	M/s Micron Instruments Pvt.Ltd. New Delhi.	F.No.01/80/050/00065/AM18/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.05/24/040/00643/AM11	0510402041
Date: 14.09.2018		Request for Enhancement of norms.	Date 23.3.2017
Decision: The Committee noted that D/L letter was sent to the firm vide e-mail dated 22.06.2018. No reply has been received from the firm till date and Committee decided to send a final reminder to the firm to furnish the information within 15 days failing which the case will be rejected. Case is deferred.			

S.No.148

Case No.A/R –	M/s L& T MHPS Ltd. Turbine Generators Pvt Ltd. Mumbai	F.No.01/80/050/00391/AM14/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.04/24/040/00510/AM14	0310753791
Date: 14.09.2018		Request for revision of norms.	Date 15.10.2013
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by the DHI vide their UO No.3(104)/10-TSW(B) dated 07.03.2018/71/2018/TS dated 28.06.2018. A copy of the letter attached at the end of minutes.			
RA concerned may take further necessary action as per the decision of NC.			

S.No.149

Case No.A/R –	M/s Himenviro Environmental Engg.Co. Pvt.Ltd. Delhi	F.No.01/80/050/00488/AM14/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.05/23/040/00367/AM14	0510374103
Date: 14.09.2018		Request for revision of norms.	Date 19.12.2013
Decision: The Committee considered the case as per the agenda and decided to call the firm for PH to explain their case before the Norms Committee. The case is deferred.			

S.No.150

Case No.A/R –	M/s Larsen & Toubro Ltd. Mumbai	F.No.01/80/050/00412/AM17/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.03/95/040/00387/AM17	0310807591
Date: 14.09.2018		Request for Description amendment of norms.	Date 2.9.2016
Decision: The Committee noted that the request of the firm send to DIPP on 04.03.2018 for furnishes their comments The comments are still awaited from DIPP. The Committed decided to remind DIPP to furnish their comments. Case is deferred.			

msf

S.No.151

S.No.151

Case No. A/R115	M/s. Automat Irrigation Pvt. Ltd., Delhi	HQF.No.01/80/050/00270/AM1 4/DES.I	Lic. No.& date
MeetingNo.08/19		RA.F.No.05/23/040/00199/AM1 4	0510362949 Date 20.08.2013
Date: 14.09.2018		Request for fixation of norms.	
Decision: The Committee noted that the request of the firm send to MSME on 17.09.2016 for their comments. The Committee decided to remind MSME to furnish their comments. Case is deferred.			

S.No152

S.No 152

Case No.A/R –	M/s The Indure Pvt Ltd. Sahibabad	F.No.01/80/050/00600/AM17/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.05/24/040/00473/AM17	0510401362
Date: 14.09.2018		Request for fixation of norms.	Date 20.01.2017
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per General Note with net to net and accountability clause.			
RA concerned may take further necessary action as per the decision of Norms Committee.			

S.No.153

S.No.155

Case No.A/R –	M/s Vee Kay Vikram &Co.LLP Ahmedabad	F.No.01/80/050/00371/AM17/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.04/24/040/00060/AM16	0810135377
Date: 14.09.2018		Request for fixation of norms.	Date 27.05.2015
Decision: The Committee considered the as per the agenda and it is noted that the item of import and export is same having same ITCHS Number. The Committee therefore, decided to reject the case.			
RA concerned may take further necessary action as per the decision of Norms Committee.			

S.No.154

S.No.154

Case No.A/R –	M/s Micron Instruments	F.No.01/80/050/00169/AM18/D ES.I	Lic. No. and date
Meeting No. 08/19	Pvt.Ltd. New	RLA No.04/24/040/00056/AM17	0510402472
Date: 14.09.2018	Delhi.	Request for Enhancement of norms.	Date 05.05.2017
Decision: The committee considered the case as per agenda and noted that the norms were ratified in Meeting No.14/80 dated 10.10.2017. The firm has not given any reason for revision of norms. The Committee decided that status quo to be maintained.			
RA concerned may take further necessary action as per the decision of Norms Committee.			

S.No.155

C.No.155			
Case No.A/R –	M/s BGR Energy Systems Ltd. Chennai.	F.No.01/80/050/00593/AM17/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.04/24/040/00159/AM17	0410162667
Date: 14.09.2018		Request for fixation of norms.	Date 06.01.2017
Decision: The Committee considered the case as per agenda and noted that the request of			

the firm was sent to DIPP vide ID Note dated 05.12.2017. The comments are still awaited from DIPP. The Committee decided to remind DIPP to expedite their Comments. Case is deferred.

S.No.156

Case No.A/R –164	M/s Bio-Tech Vision care Pvt. Ltd.	F.No.01/80/050/00120/AM16/D ES.I	Lic. No. and date
Meeting No. 08/19	Ahmedabad.	RLA No.04/24/040/00023/AM16	0810135195
Date: 14.09.2018		Request for revision of norms.	Date 06.05.2015
Decision: The Committee considered the case as per the agenda and decided to send a complete set of application forward to MSME for their comments. Case is deferred.			

S.No.157

Case No.A/R– 1/19	M/s L& T MHPS Ltd. Turbine Generators Pvt Ltd. Mumbai	F.No.01/80/050/00415/AM17/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.03/95/040/00422/AM17	0310807693
Date: 14.09.2018		Request for fixation of norms.	Date 08.09.2016
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by the DIPP vide their I.D. No.7/70/2018-TS dated 18.9.2018/58. A copy of the letter attached at the end of minutes.			
RA concerned may take further necessary action as per the decision of NC			

S.No.158

Case No.A/R– 2/19	M/s Development Engineers Faridabad	F.No.01/80/050/00299/AM17/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.05/23/040/00101/AM17	0510398701
Date: 14.09.2018		Request for fixation of adhoc norms.	Date 01.06.2017
Decision: The Committee noted that the firms application was sent to DHI on 03.04.2018 for their comments. The Committee decided to remind DHI to expedite their comments. Case is deferred.			

S.No.159

Case No.A/R– 3/19	M/s Development Engineers Faridanad	F.No.01/80/050/00180/AM17/ DES.I	Lic. No. and date
MeetingNo. 08/19		RLA No.05/23/040/00015/AM17	0510398216
Date: 14.09.2018		Request for fixation of adhoc norms.	Date 13.04.2016
Decision: The Committee noted that the firms application was sent to DHI on 03.04.2018 for their comments. The Committee decided to remind DHI to expedite their comments. Case is deferred.			

S.No.160

Case No.A/R– 4/19	M/s Angioplast Ltd., Ahmedabad	F.No.01/80/050/00257/AM15/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.08/24/040/00141/AM15	0810132579
Date: 14.09.2018		Request for fixation of norms.	Date 03.07.2014
Decision: The Committee considered the case as per agenda in the presence of technical			

representatives of DHI, DIPP and MSME and decided to ratify the norms as applied by the firm.

RA concerned may take further necessary action as per the decision of Norms Committee.

S.No.161

S.NO. 101

Case No.A/R –5/19	M/s BGR Energy Systems Ltd., Chennai	F.No.01/80/050/00428/AM17/DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.04/24/040/00106/AM17	0410162326 Date 29.09.2016
Date: 14.09.2018		Request for fixation of adhoc norms.	
Decision: The Committee noted that the firms application was sent to DIPP on 03.04.2018. Reply from DIPP is not received so far. The Committee decided to remind DIPP to expedite their comments. Case is deferred.			

S.No.162

S.NO. 162

Case No.A/R– 6/19	M/s Bharat Heavy Electricals Ltd.,	F.No.01/80/050/00285/AM09/DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.04/24/040/00228/AM08	0410092521 Date 07.12.2007
Date: 14.09.2018		Request for revision of norms.	
Decision: The Committee noted that the firms request of the firms for ratification of the norms was decided in the Meeting No.26/11 dated 28.09.2010. The firm vide their request stated that import items 1 to 5 out of the 14 items were ratified in the aforesaid meeting. The items No. 6-14 are still due for fixation of norms by Norms Committee. The firm requested to consider their request for fixation of norms for item No.6-14. The request of the firm was sent to DHI on 14.03.2018 for their comments. The Committee decided to remind DHI to expedite their comments. Case is deferred.			

S.No.163

S.No.165

Case No.A/R– 7/19	M/s Bharat Heavy Electricals Ltd.,	F.No.01/80/050/27/AM15/DES. I	Lic. No. and date
Meeting No. 08/19		RLA No.04/24/040/00280/AM14	0410156463 Date 21.03.2014
Date: 14.09.2018		Request for fixation of amendment/reduce.	
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by the DHI vide their UO No.2(3)/BH-3/AA No. 6463 / 18-TSW (B) dated 17.4.2018. A copy of the letter attached at the end of minutes.			
RA concerned may take further necessary action as per the decision of NC			

S.No.164

C.No.104

Case No.A/R– 9/19	M/s Bharat Heavy Electricals Ltd.	F.No.01/80/050/118/AM12/DE S.I	Lic. No. and date
Meeting No. 08/19		RLA No.04/24/040/00067/AM12	0410124735 Date 08.06.2011
Date: 14.09.2018		Request for fixation of amendment.	
Decision: The committee noted that DHI vide their UO No.2 (3)/BH-3/AA No.6463/18-TSW (B) dated 09.07.2018 raised the deficiency. The Committee decided the firm may be asked to submit break up of item No.4 of import in number & weight along with diameter range of earlier & proposed pipes. Case is deferred.			

S.No.165

S.NO.165

CaseNo.A/R-10/19	M/s Bharat Heavy Electricals Ltd., Chennai	F.No.01/80/050/00746/AM11/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.09/24/040/00363/AM11	0910044578 Date 06.12.2010
Date: 14.09.2018		Request for revision of adhoc norms.	
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by the DHI vide their UO No.3 (03)/2018-TSW(B) dated 01.05.2018. A copy of the letter attached at the end of minutes.			
RA concerned may take further necessary action as per the decision of NC.			

S.No.166

S.No. 166

CaseNo.A/R-14/19	M/s Bonatrans India Pvt.Ltd. Aurangabad.	F.No.01/80/050/00486/AM17/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.03/94/040/00558/AM17	0310808077
Date: 14.09.2018		Request for Fixation of adhoc norms.	Date 26.09.2016
Decision: Firms application has been sent to DHI on 24.01.2018. The Committee decided to remind DHI for their comments.			
Case is deferred.			

S.No.167

S.NO. 107

Case No.A/R-15/19	M/s Bharat Heavy Electricals Ltd.	F.No.01/80/050/00066/AM13/DE S.I/part	Lic. No. and date
Meeting No. 08/19		RLA No.04/24/040/00326/AM12	0410134719
Date: 14.09.2018		Request for amendment of norms.	Date 13.03.2012
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by the DHI vide their UO No.3 (10)/18-TSW(B) dated 04.05.2018. A copy of the letter attached at the end of minutes.			
RA concerned may take further necessary action as per the decision of NC			

S.No.168

S.No. 166

Case No.A/R 16/19	M/s. TATA Sikorsky Aerospace Ltd., Telangana
	F. No. 01/80/162/301/AM18/DES-I
Meeting No. 08/19	Subject: EOU- M/s. TATA Sikorsky Aerospace Ltd., - LOP No. PER:076/EOU/VSEZ/HYD/2011 dated 25.7.2011 for fixation of
Date: <u>14.09.2018</u>	wastage norms for export product "Helicopter cabin kits and parts & accessories for Aircraft" against import items 1. Stainless steel bars /rods 2. Stainless steel tube/pipes 3. Stainless steel round bars.
Decision: The representative of the firm appeared for PH before the Norms Committee and accordingly represents their case in presence of the Technical representatives of DHI, MSME and DIPP. The Committee decided that MSME may be requested to get an inspection done by their local office and send a report in the matter for consideration of the request of the party in Norms Committee. Case is deferred.	

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S.No.169

Case No.A/R17/19	M/s. Rewdale Precision Tools Pvt. Ltd., Bangalore (DTA Unit) F. No. 01/80/162/300/AM18/DES-I
Meeting No.08/19	Subject: Fixation of wastage norms for product "pull studs (SK40) & Pull studs (SK50) against import/indigenous raw materials steels-Rods
Date: 14.09.2018	
Decision: Application sent to MSME on 12.06.18. The Committee decided to remind MSME to expedite their comments. Case is deferred.	

S. No.170

CaseNo.A/R-18/19	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00646/AM17/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.03/94/040//00943/AM17	0310810568
Date: 14.09.2018		Request for revision of norms.	Date 17.1.2017
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by the DIPP (TS Section) vide their communication No. DIPP No.7/71/2018-TS dated 11.09.2018. A copy of the letter attached at the end of minutes.			
RA concerned may take further necessary action as per the decision of NC			

Sl. No. 171

CaseNo.A/R-20/19	M/s Bharat Heavy Electricals Ltd., Chennai	F.No.01/80/050/00603/AM10/ DES.lpt.	Lic. No. and date
Meeting No. 8/19		RLA No.04/24/040/00096/AM14	0410109974
Date: 14.09.2018		Request for amendment of norms.	Date 04.12.2009
Decision: The committee considered the case as per agenda and deliberated on the matter and decided to call for following information from the firm in view of DHI UO No.3/18/18-TSW(B) dated 06.07.2018 stating that the matter has been examined and asked to submit break up of item no. 4 of import in number & weight along with diameter range of pipes originally applied for in Advance Authorization and the pipes actually used in export product. Case is deferred.			

Sl. No. 172

Case.No.A/R-21/19	M/s JMT Auto Ltd. Jamshedpur.	F.No.01/80/050/00772/AM11/D ES.I/pt	Lic. No. and date
Meeting No.8/19		RLA No.02/24/040/00166/AM11	0210153535
Date: 14.09.2018		Request for amendment of norms.	Date 14.01.2011
Decision: The Committee considered the case as per agenda and decided to call the firm for PH. Case is deferred.			

Sl. No. 173

Case No.A/R- 22/19	M/s Azad Engineering Pvt. Ltd. Hyderabad	F.No.01/80/050/00522/AM17/D ES.I	Lic. No. and date
Meeting No. 8/19		RLA No.09/24/040/00295/AM17	0910064137
Date: 14.09.2018		Request for ratification of norms.	Date 14.09.2016
Decision: The Committee noted that the firm request was forwarded to DHI on 01.05.2018 for			

their comments. Case deferred for want of comments from DHI.

Sl. No. 174

Case No.A/R –23/19	<u>M/s Kelvion India Pvt.Ltd.(Formerly known as GEA Ecoflex India Pvt. Ltd.</u>	F.No.01/80/050/00522/AM14/D ES.I	Lic. No. and date
Meeting No. 8/19		RLA No.03/94/040/00880/AM14	0310766285
Date: 14.09.2018		Request for ratification of norms.	Date 15.01.2014

Decision: The Committee considered the case as per the agenda and decided to ask the firm furnished the detailed drawing showing the exact dimensions of Port Holes and Carrying Bar Slots and weight calculations of blanks sheets and net weight of export products to examine the case further. Case is deferred.

Sl.No.175

Case No.A/R– 24/19	M/s Larsen &Tourbo Ltd. .	F.No.01/80/050/00198/AM15/ DES.I	Lic. No. and date
Meeting No. 08/19	Mumbai	RLA No.03/95/040/00038/AM15	0310781699
Date: 14.09.2018		Request for ratification of norms.	Date 15.05.2014

Decision: The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. The Committee decided to call for following information/clarification from the firm along with the copy of Advance Authorization from the party in view of DHI's UO No.3(38)14-TSW(B) dated 31.08.2015(Copy of the letter attached end of the minutes). :

- The firm has not submitted the specification of the export product. It has stated that the details of export product at Annexure A and Annexure III. But the same is not available.
- The firm has also not replied to point 2 of letter dated 20.08.2014 regarding the details of spares tools etc.
- The firm has also not submitted the calculation of clad plates. The firm had earlier mentioned that wastage was due to excess cutting, bending tolerance etc. But now it has stated that wastage is due to mock up and the item will be used as tube sheet. Therefore, import item becomes a component. The firm may therefore indicate the placement of tubes sheets in the engineering drawing with the number of holes & the dimensions of the holes along with the drawing with the number of holes & the dimensions of the holes along with the drawing of the tube sheet.
- Copy of shipping bill containing the endorsement of inputs may also be give

Case is deferred.

Sl.No.176

Case No.A/R – 25/19	M/s Omega Separations Pvt Ltd. Coimbatore.	F.No.01/80/050/231/AM17/DE S.I	Lic. No. and date
Meeting No. 08/19		RLA No.32/24/040/00004/AM17	0410109974
Date: 14.09.2018		Request for ratification of norms.	Date 04.12.2009

Decision: The Committee noted that the firm request was forwarded to MSME on 26.07.2018 for their comments. Case deferred for want of comments from MSME.

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Sl.No.177

Sl.No.177			
Case No.A/R – 26/19	M/s Kirloskar Pneumatic C. Ltd, Pune.	F.No.01/80/050/63/AM13/D ES.I	Lic. No. and date
Meeting No. 08/19		RLA No.31/82/040/00424/AM12	3110054139 Date 09.05.2012
Date: 14.09.2018		Request for Fixation of adhoc norms.	
Decision: The Committee considered the case as per agenda and decided to call the firm for PH to explain their case before the NC. Case is deferred.			

Sl.No.178

Sl.No.178			
Case No.A/R – 27/19	M/s Kelvion India Pvt.	F.No.01/80/050/00514/AM17/DES.I	Lic. No. and date
Meeting No. 08/19	Ltd,(Formerly known as GEA Ecoflex India Pvt. Ltd Pune	RLA No.03/94/040/00792/AM17	0310809807 Date 14.12.2016
Date: 14.09.2018		Request for ratification of norms.	
Decision: The Committee noted that the firm request was forwarded to DIPP on 30.05.2018 for their comments. Case deferred for want of comments from DIPP.			

Sl.No.179

Sl.No.179			
Case No.A/R – 28/19	M/s Goa Thermostatic Instruments Pvt. Ltd. Goa	F.No.01/80/050/00055/AM16/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.17/24/040/00204/AM15	1710006064 Date 11.03.2015
Date: 14.09.2018		Request for ratification of adhoc norms.	
Decision: The Committee noted that the firm request was forwarded to MSME on 11.09.2018 for their comments. Case deferred for want of comments from MSME.			

Sl.No.180

Sl.No.180			
Case No.A/R – 29/19	M/s. Dynamatic Technologies Ltd. Bangalore.	F.No.01/80/050/00643/AM15/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.17/24/040/0397/AM15	0710107595
Date: 14.09.2018		Request for ratification of norms.	Date 11.02.2015
Decision: The Committee noted that the firm request was forwarded to MSME on 17.07.2018 for their comments. Case deferred for want of comments from MSME.			

Sl.No.181

Sl.No.181

Case No.A/R –30/19	M/s Indus Pro Auto Engineers Pvt. Ltd. Noida	F.No.01/80/050/00272/AM14/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.05/23/040/0221/AM14	0510363605
Date: 14.09.2018		Request for Fixation of norms.	Date 26.08.2013
Decision: The Committee noted that the firm request was forwarded to MSME on 06.08.2018 for their comments. Case deferred for want of comments from MSME.			

Sl.No.182

Case No.A/R– 31/19	M/s Bharat Heavy Electricals Ltd. Hyderabad.	F.No.01/80/050/00335/AM10/ DES.I/part	Lic. No. and date 0410107193 Date 25.08.2009
Meeting No. 08/19		RLA No.04/24/040/0051/AM10	
Date: 14.09.2018		Request for amendment of norms& correction in number of import items.	

Decision: The Committee considered the case as per agenda and decided to ask the firm to revise import item No.1-6 specifically. Case is deferred.

Sl.No.183

Case.No.A/R – 32/19	M/s Faiveley Transport Rail Technologies India Ltd.	F.No.01/80/050/00466/AM17/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.04/24/040/0135/AM17	0410162505
Date: 14.09.2018		Request for fixation of norms.	Date 18.11.2016
Decision: The committee noted that the matter was sent to DHI vide email dated 05.09.2019 for their comments. DHI vide their UO No.3 (6)/2017-TSW (B) dated 13.09.2018 informed that the export items do not pertain to them. The Committee decided to forward the request of the firm to MSME for their comments. Case is deferred.			

Sl.No.184

CaseNo.A/R – 33/19	M/s. Reform Tools Pvt.Ltd.	F.No.01/80/050/00202/AM17/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.04/24/040/0216/AM16	0210206586
Date: 14.09.2018		Request for enhancement of quantity in import item of norms.	Date 30.03.2016
Decision: The Committee noted that the representation of the firm forwarded to MSME on 11.09.2018 and decided to wait for the comments from MSME. Case is deferred.			

Sl.No.185

CaseNo.A/R – 34/19	M/s. Aksh Optifibre Ltd. New Delhi	F.No.01/80/050/00571/AM17/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.04/24/040/0524/AM17	0510401506
Date: 14.09.2018		Request for fixation of norms.	Date 03.02.2017
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by the MEIT vide their communication No. 17(21)2017-IPHW dated 18.01.2018. A copy of the letter attached at the end of minutes.			
RA concerned may take further necessary action as per the decision of NC			

Sl.No.186

CaseNo.A/R – 35/19	M/s. Heurtey Petrochem India Pvt. Ltd. Mumbai.	F.No.01/80/050/00011/AM19/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.03/94/040/0495/AM15	0310788938
Date: 14.09.2018		Request for revision of norms.	Date 09.09.2014
Decision: The committee considered the case as per agenda and noted that the case was approved in Meeting No.3/80 dated 09.05.2018. Due to typing error the import item at S.No.1 to 3 allowed was written as 0.66 wastage instead of 0.66%. The Committee decided to correct the earlier minutes and accordingly the corrected minutes may be read as under:			
i. The import items at S.No. 1 to 3 are allowed 0.66% wastage with net content in export product.			
RA concerned may take further necessary action as per the decision of NC			

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SI.No.187

Case No.A/R- 36/19	M/s Heurtey Petrochem India Pvt. Ltd. Mumbai.	F.No.01/80/050/00490/AM17/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.03/94/040/0624/AM15	0310808805
Date: 14.09.2018		Request for revision of norms.	Date 27.10.2016

Decision: The Committee noted that the representation of the firm forwarded to DIPP on 06.09.2018 and decided to wait for the comments from DIPP. Case is deferred.

SI.No.188

Case No.A/R – 37/19	M/s Biotech Vision Care Pvt. Ltd.	F.No.01/80/050/00132/AM16/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.08/24/040/0063/AM16	0810135356
Date: 14.09.2018		Request for enhancement the import quantity at SI.No.1.	Date 26.05.2015

Decision: The Committee noted that the representation of the firm forwarded to MSME on 11.09.2018 and decided to wait for the comments from MSME. Case is deferred.

SI.No.189

Case No.A/R – 38/19	M/s. VSM Venture Control System Pvt. Ltd.	F.No.01/80/050/00349/AM14/ DES.I	Lic. No. and date
Meeting No. 08/19		RLA No.05/24/040/0233/AM14	0510367680
Date: 14.09.2018		Request for fixation of ad-hoc norms.	Date 07.10.2013

Decision: The Committee noted that the representation of the firm forwarded to MEIT on 27.08.2018 and decided to wait for the comments from MIET. Case is deferred.

SI.No.190

Case No.A/R – 39/19	M/s. Larsen & Tourbo Ltd. Mumbai.	F.No.01/80/050/00823/AM12/ DES.I/Part	Lic. No. and date
Meeting No. 08/19		RLA No.03/95/040/0808/AM10	0310564122
Date: 14.09.2018		Request for re-consideration of fixation of ad-hoc norms.	Date 11.03.2010

Decision: The Committee considered the case as per the agenda and decided to call for a fresh comment from DHI. Case is deferred.

SI.No.191

Case No.A/R – 40/19	M/s. Dynamatic Technologies Ltd.	F.No.01/80/050/00611/AM15/ DES.I/	Lic. No. and date
Meeting No. 08/19		RLA No.03/95/040/0263/AM15	0710106920
Date: 14.09.2018		Request for fixation of norms.	Date 10.11.2014

Decision: The Committee noted that the representation of the firm forwarded to MSME on 29.08.2018 and decided to wait for the comments from MSME. Case is deferred.

SI.No.192

Case No.A/R – 41/19	M/s. Injectoplast Pvt. Ltd.	F.No.01/80/050/00355/AM17/ DES.I/	Lic. No. and date
Meeting No. 08/19		RLA No.06/24/040/0015/AM17	0610038435
Date: 14.09.2018		Request for fixation of norms.	Date 09.08.2016

Decision: The Committee noted that the representation of the firm forwarded to MSME on 11.09.2018 and decided to wait for the comments from MSME. Case is deferred.

Sl.No.193

Case No. A/R – 42/19	M/s. Echaar Equipments Pvt. Ltd.	F.No.01/80/050/00542/AM12/ DES.I/	Lic. No. and date
Meeting No. 08/19		RLA No.03/94/040/1018/AM12	0310682257
Date: 14.09.2018		Request for fixation of norms.	Date 16.02.2012

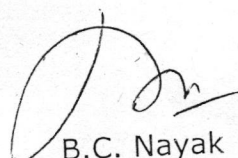
Decision: The Committee noted that the representation of the firm forwarded to DHI on 12.09.2018 and decided to wait for the comments from DHI. Case is deferred.

8/50
10/19online S.No - 35
W/CDepartment of Heavy Industry
TSW(B)- sectionDated : , July, 2018
Udyog Bhavan, New DelhiDGFT Reference: 01/80/50/342/AM18-DESI/221 dated 22nd June, 2018**Subject: Ratification No.AA 3110066956, Ultra Engineers.**

The above reference has been examined by this office and following input is recommended:

Item No.1 - 2.88kg per kg content in export product

2. This issues with the approval of Joint Secretary.


B.C. Nayak
(Development Officer)

Shri K.P. Singh, Dy. DGFT, DES-I Room No.331
TSW(B)/4U/3/6956/2018 dt. 27.7.2018

S
30/7/18

8/80

Sl. No. 45 (on line)

Department of Industrial Policy & Promotion DIPP
(TS Section)

Subject: M/s Godrej & Boyce Manufacturing Company Limited - Advance Authorization No. 0310818550 dated 16.01.2018 - Reg.

Ref.: DGFT I.D. Note No. 01/80/50/424/AM-18/DS-I/913 Dt. 22/03/2018.

Advance Authorization may be ratified as under:

1. Net Empty weight of 69473 Kgs. (1 No), 20073 Kgs.(1 No.), 11872 Kgs. (1 No.) and 14110.41 Kgs. (3 sets) may be specified with the quantities of each export products at Sl. No. 1 to 4 respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4, 8 to 11, 14 and 18 to 21.
3. Quantity of import item at Sl. No. 1 may be allowed as 23100.84 Kgs. as 1.08 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 29637.75 Kgs. as 1.05 Kgs./kg. content in the export products.
5. Quantity of import item at Sl. No. 3 may be allowed 7879.63 Kgs. as 1.077 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 15527.5 Kgs. as 1.11 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 5 may be allowed as 2927.09 Kgs. (42 Nos.) inclusive of 2 % wastage.
8. Quantity of import item at Sl. No. 6 may be allowed as 1967.58 Kgs. (35 Nos.) inclusive of 2 % wastage.
9. Quantity of import item at Sl. No. 7 may be allowed as 475.76 Kgs (19 Nos.) inclusive of 2 % wastage.
10. Quantity of import item at Sl. No. 8 may be allowed as 441.06 Kgs (9.927 Mtrs.) inclusive of 2 % wastage.
11. Quantity of import item at Sl. No. 9 may be allowed as 55.90 Kgs. (4.839 Mtrs) inclusive of 2% wastage.
12. Quantity of import item at Sl. No. 10 may be allowed as 219.30 Kgs. (3.249 Mtrs.) inclusive of 2% wastage.
13. Quantity of import item at Sl. No. 11 may be allowed as 146.45 Kgs. (16.988 Mtrs.) inclusive of 2% wastage.
14. Quantity of import item at Sl. No. 12 may be allowed as 180.54 Kgs. (4 Nos) inclusive of 2 % wastage.
15. Quantity of import item at Sl. No. 13 may be allowed as 3.06 Kgs. (2 Nos) inclusive of 2 % wastage.
16. Quantity of import item at Sl. No. 14 may be allowed as 19.83 Kgs. (7.925 Meters) inclusive of 2 % wastage.
17. Quantity of import item at Sl. No. 15 may be allowed as 19.53 Kgs (12 Nos.) on net to net basis.
18. Quantity of import item at Sl. No. 16 may be allowed as 495.20 Kgs. (879 Nos.) on net to net basis.
19. Quantity of import item at Sl. No. 17 may be allowed as 92.17 Kgs. (30 Nos.) on net to net basis.
20. Quantity of import item at Sl. No. 18 may be allowed as 3158.94 Kgs. as 1.02 Kgs/Kg. content in the export item.
21. Quantity of import item at Sl. No. 19 may be allowed as 5386.62 Kgs. (597 Mtrs.) as 1.02 Kgs./Kg. content in the export item.
22. Quantity of import item at Sl. No. 20 may be allowed as 5736.9 Kgs. (325 Mtrs.) as 1.02 Kgs/Kg. content in the export item.
23. Quantity of import item at Sl. No. 21 may be allowed as 110.16 Kgs. (2 Mtrs.) as 1.02 Kgs./Kg. content in the export item.
24. Quantities of import items at Sl. No.22 to 24 may be allowed as 777.75 Kgs., each.

Norms committee may take a view.


(Sundeep Chauhan)
Development Officer

Norms Committee I

DIPP No. 7/71/2018-TS dated 13/09/2018

Declm
14/5

OL - 8/54

Department of Industrial Policy & Promotion
(TS Section)

Subject: M/s Godrej & Boyce Manufacturing Company Limited - Advance Authorization No. 0310818962
dated 07.02.2018 - Reg.

∴ DGFT I.D. Note No. 01/80/50/425/AM-18/DS-I/902 Dt. 19/03/2018.

Advance Authorization may be ratified as under:

- Net Empty weight of 60728 Kgs. (1 Set), may be specified with the quantity of the export item.
- Quantity of import item at Sl. No. 1 may be allowed as 6208.74 Kgs. (296 Mtrs.) as 1.02 Kgs/Kg. content in the export product.
3. Quantity of import item at Sl. No. 2 may be allowed as 11089.44 Kgs. (227 Mtrs) as 1.02 Kgs./kg. content in the export product.
4. Quantity of import item at Sl. No. 3 may be allowed as 2373.54 Kgs. (387 Mtrs) as 1.02 Kgs./Kg. content in the export product.
5. Quantity of import item at Sl. No. 4 may be allowed as 105.06 Kgs. (68 Nos.) as 1.02 Kgs./kg. content in the export product.
6. Quantity of import item at Sl. No. 5 may be allowed as 3026.20 Kgs. (227 Nos.) inclusive of 2 % wastage.
7. Quantity of import item at Sl. No. 6 may be allowed as 32743.02 Kgs. (447.5 Mtrs.) inclusive of 2 % wastage.
8. Import items at Sl. No. 7 to 9 may be deleted.

Norms committee may take a view.


(Sundeep Chauhan)
Development Officer

Norms Committee I

DIPP No. 7/71/2018-TS dated 13/09/2018

Delivered
14/5

64

call no - 122
DIPP

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 06/06/2017 - Case No. 40/5/80 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310812998 dated 02.05.2017)

Advance Authorisation may be ratified as under on repeat basis as their Advance
Authorization No. 0310792307 dated 23.12.2014 ratified in NC meeting dated
3/08/2015:

1. Quantity of import item may be allowed as applied for i.e. 9117.464 Kgs. as
1.63 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

Norms committee may take a view

✓ 5161212

(S. K. Jain)
Development Officer

12

Norms Committee I

DIPP No. 12/43/2017-TSW/122 dated 06/06/2017

89 10

order line Sl. No. 80

WC

F.No. 3/39/2018 TSW(B)
Department of Heavy Industry
Udyog Bhavan, New Delhi

DES-I ID No. 01/80/050/0078/AM19/DES-I
Subject: AA No. 3110067036 dated 04.05.2018 Ultra Engineers.

Export Product-

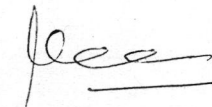
Fluid End Assembly XQMS 4 Plungers, per unit weight 2180.3 Kg -
Total qty 15 Nos

Inputs

Item No 1- forging (Stainless steel) monoblock-1.52 Kg per kg contained in
export product.

This issue has the approval of JS.

DSE-I may take a view.


(K.K. Tiwari)

Industrial Adviser

Dy DGFT , DES-I
F.No. 3/39/2018 dated 04/09/2018

End Datta
C/SK

online case - 90
w/c

F.No. 3/40/2018 TSW(B)
Department of Heavy Industry
Udyog Bhavan, New Delhi

DES-I ID No. 01/80/050/0065/AM19/DES-I dated 4/8/2018
Subject : 3110067046 dated 11.5.2018 Ultra Engineers

DES-I may dispose off above AA on repeat basis to AA 3110066956 dated 5.1.2018.


(K.K.Tiwari)
Industrial Adviser

Dy DGFT , DES-I
F.No. 3/40/2018 dated 31/8/2018

A. Dalvi
C
95

Sl. No. 120

(124)

No. 46011/61/2013-PC.II (Pt. File)
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

S. No. 147
21/6/2016

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 20th May, 2016

OFFICE MEMORANDUM

Sub: Application from M/s Motherson Sumi System Ltd. for the import of raw material against the export of items given in the application for issue of advance licence (Licence No. 0510377258 dt. 27.1.2014) – reg.

The undersigned is directed to refer to DGFT U.O. Nos. 01/80/050/00541/AM-14/DES-1/1298 dated 28.02.2014 forwarded applications for issue of advance licence from M/s Motherson Sumi System Ltd. for the import of raw material against the export of items given in the application for issue of advance licence (Licence No. 0510377258 dt. 27.1.2014) and to communicate that the firm's applications have been examined and recommended as applied.

This issues with the approval of Joint Secretary (Petrochemicals).


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613

Mao. 6

manuel call at 81.110- 106

M No 8

0177

M. Car No - 139

No: 7/71/2018/TS/ 31
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 28 June, 2018

OFFICE MEMORANDUM

Subject: Amendment in ratification of Norms in respect of AA No. 0310800216 dt. 10.11.2015 issued to M/s Godrej & Boyce Mf. Co. Ltd., Mumbai.

Ref: DGFT . I.D. Note No.01/80/050/00036/AM-17/DES-1/1129 dated 23.03.2017 & 01/80/050/00036/AM17/DES-I/161 dated 23.5.17

Based on the firm's representations dated Nov. 14, 2016 and May 17, 2017, this office has No Objection to amendment in the description of item at Sl. No. 14 of the Import List under the subject Authorization from 204 Kgs (1 Set) to 204 Kgs. (14 Nos.), as requested for by the applicant.

This issues with the approval of Technical Adviser (Boiler).



(Sundeep Chauhan)
Development Officer
Tel: 3200

To

Directorate General of Foreign Trade
(Sh. S.K. Panigrahi, E.O.)
Udyog Bhawan, New Delhi

भारत सरकार
सूक्ष्म, लघु व मध्यम उद्यम मंत्रालय
एम एस एम ई विकास संस्थान,
राजाजी नगर औद्योगिक सम्यदा,
बंगलौर- 560044

MSME
MICRO, SMALL & MEDIUM ENTERPRISES
सूक्ष्म, लघु एवं मध्यम उद्यम
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M-E-Memorandum → (141)
Government of India
Ministry of Micro, Small & Medium
Enterprises
MSME Development Institute,
Rajajinagar Industrial Estate,
Bangalore-560 044

No. 156(33)/CA/2012-13/1703

Date: 25 July 2012

M/s GEA Westfalia Separator India Pvt. Ltd.,
No.7B, Bommasandra Indl. Area,
Hebbagodi,
Bangalore-560 099

Sub: Valuation Report on percentage of scrap generation of Decanter Centrifuge and Oil
Purification Unit – Reg.
Ref: Your letter dt. 6-7-2012
CSEZ letter No.1/7/2009-EOU-CSEZ/743 dt.11-5-2012

Sir,

Please find enclosed herewith a copy of the valuation report on percentage of scrap generation
of Decanter Centrifuge and Oil Purification Unit.

Yours faithfully


(S N Rangaprasad)
Dy Director (Chem/Co-ord)

Encl: Report

VALUATION REPORT WITH PERCENTAGE OF SCRAP

1	Name and address of the Unit/Factory	M/s GEA Westfalia Separator India Pvt Ltd, # 7B, Bommasandra Industrial Area, Hebbagodi, Bangalore-560099
2	Date of Inspection	12.07.2012
3	Registration No. and date	MYB-14566 dt 15/11/2005
4	Constitution of the firm	Private Limited Company
5	Year of Establishment/Production	Establishment : 2004 Production : 2009
6	Products to manufacture	1) Decanter Centrifuge 2) Oil Purification unit
8	Power load allotted and connected	Allotted : 250 KVA Connected : 250 KVA
10	Employment potential	1) Administrative -- 02 Nos. 2) Technical -- 9 Nos. 3) Skilled -- 08 Nos. 4) Un-skilled -- Nil.
11	Details of Team Officers	Shri S.N Rangaprasad Dy. Director (Chem) MSME-DI, B'lore-10. Shri Naveen Kumar .M Investigator (Mech), MSME-DI, B'lore-10.

BRIEF DETAILS :

The unit GEA Westfalia Separator India Pvt Ltd. # 7B, Bommasandra Industrial area, Hebbagodi, Bangalore-560099 is a 100% E.O.U manufacturing Decanter centrifuge and oil Purification units. The unit inspection carried out as per SION (Standard Input and Output) norms for fixation of scrap percentage.

The manufacturing process involves the following steps: -

Stainless Steel is used as raw material for manufacturing different parts of Decanter and Oil purification units. The parts undergo turning and milling operation in Mill Turn machine followed by drilling in Radial drilling machines. Thereafter the Part undergoes finishing process and then proceeds for assembling. In addition the Bearing hub and Bowl shell dynamically balanced on Balancing machine. Apart from this the Scroll body and Bearing hub undergo welding process before proceeding to assembling.

(Signature)
NAVEEN KUMAR .M
INV (MECH)



(Signature)
S. N. Rangaprasad
DD (Chem)

RECOMMENDATIONS :

During the inspection, it is arrived that the average percentage of scrap generated is 24.00 % to 57.00%
Based on the observation of process of manufacture and data of the unit's records, calculations have been made and it is arrived that the average percentage of scrap generated is 38.00%

M. Naveen Kumar
(Naveen Kumar .M)
Investigator (Mech)
MSME-DI : Bangalore-10.

S. N. Rangaprasad
(S.N. Rangaprasad)
Dy. Director (Chem)
MSME-DI : Bangalore-10.



S. M. Jamkhandi
DIRECTOR
24/5

एस. एम. जम्खंडी S.M. JAMKHANDI
निदेशक Director
भारत सरकार Government of India
सूक्ष्म, लघु व मध्यम उद्यम मंत्रालय Ministry of MSME
एम एस एम डी विकास संस्थान MSME Development Institute,
राजाजी नगर, बंगलूरु - १०. Rajajinagar, Bengaluru - 10

Valuation Report on Scrap Generation - M.S Casting

Sl. No.	Name of the Item	Part No.	Raw material	Input Weight of the material (in kg./ pc.)	Output Weight of the component (in kg./ pc.)	Scrap generated during the process (in kg./ pc.)	Scrap percentage (%)
1	Scroll Body	8408-6541-110	Stainless Steel	64.00	42.00	22.00	34.00
2	Scroll Body	8405-6541-410	-do-	182.00	110.00	72.00	40.00
3	Scroll Body	8405-6541-400	-do-	218.00	122.00	96.00	44.00
4	Bowl shell Cylinder	8408-6601-160	-do-	48.00	36.00	12.00	25.00
5	Bowl Shell Cone	8408-6601-150	-do-	35.00	26.00	9.00	26.00
6	Bowl Shell Cone	8408-6601-180	-do-	35.00	25.00	10.00	29.00
7	Bowl Shell	8405-6601-610	-do-	178.00	132.00	46.00	26.00
8	Bowl Shell	8405-6601-620	-do-	205.00	155.00	50.00	24.00
9	Bearing Hub	8408-6521-130	-do-	28.00	12.00	16.00	57.00
10	Bearing Hub	8408-6521-180	-do-	72.00	32.00	40.00	56.00
11	Bearing Hub	8405-6521-190	-do-	92.00	42.00	50.00	54.00

10.10.11
(Naveen Kumar M)
Investigator (Mech)
MSME-DI : Bangalore-10.

S.N. Rangaprasad
(SN Rangaprasad)
Dy Director (Chem)
MSME-DI : Bangalore-10

[Signature]
DIRECTOR

श्री. ए. जयदीप एस.एम. जामिनी
निदेशक निदेशक
भारत सरकार Government of India
सूक्ष्म, लघु व मध्यम उद्यम विकास विभाग Ministry of MSME
एन एम डी डी विकास संस्थान MSME Development Institute,
राजगिरि नगर, बंगलूरु - १०, Rajajinagar, Bengaluru - 10



Manual case No 8/19 Sl-148

DHI

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

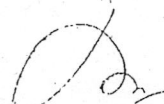
Subject: Application of L&T MHPS Turbine Generator Ltd for ratification of norms of AA no 0310753791 dt 15-10-13

DES-I, DGFT may kindly refer to the above mentioned AA of L&T MHPS Turbine Generator Ltd. The firm has represented vide their letter of dated 05.02.2018. Based on the information submitted, this Office recommends the following.

Export Product- Turbine Generator
Import:

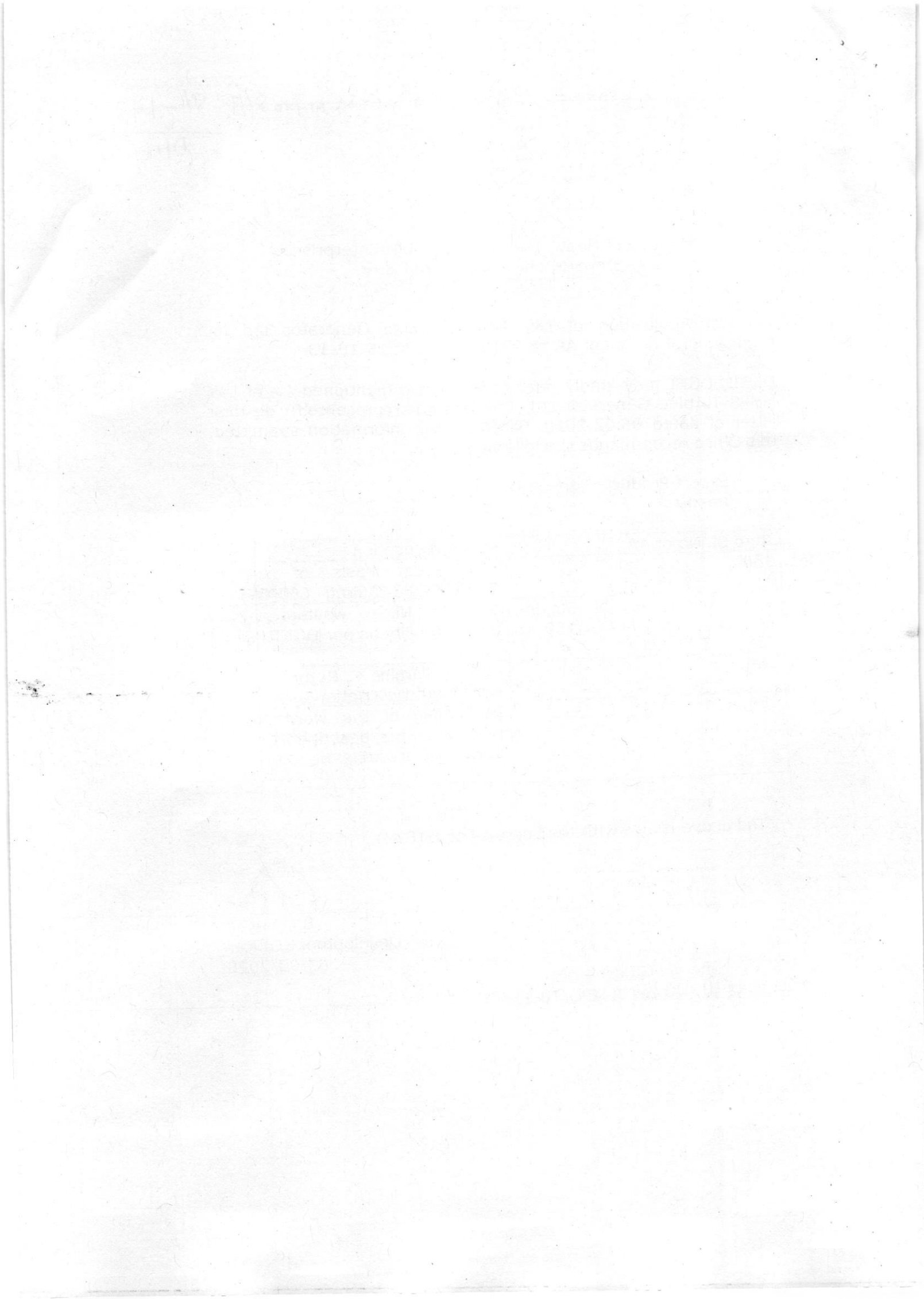
Item Sl. No of AA	Recommendation
130	On repeat basis of AA No. 0310753783 (Rating -660MW)
5, 6, 26, 27, 29, 34, 38, 56, 60, 105, 106, 127, 159 to 168, 173 to 177	GN-4 Nil wastage. with accountability as per DGFT Policy.
150	LP-2 Turbine Rotor- Rough machined. Description as per AA.
139, 154	Positioning of the word "without Blades" in the description of item as prefix or suffix be decided by DGFT.

The above issues with the approval of JS(BJM).



B.C. Nayak
Development Officer
07/03/2018

DGFT (Economic Officer, DES-I)
Deptt. of HI, UO No 3(104)/10-TSW(B)



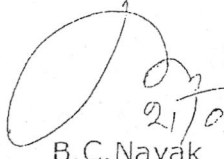
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHPS Turbine Generator Ltd for ratification of norms of AA no 0310753791 dt 15-10-13.

Ref- DGFT ID No- 01/80/050/00391/AM-14/DES-I/191dt 8/6/18

DES-I, DGFT may kindly refer to the above mentioned AA of L&T MHPS Turbine Generator Ltd. It is clarified that in view of the clarification & justification given by the firm in their letter of dated 15/02/18 forwarded by DGFT vide their ID No- 01/80/050/00391/AM-14/DES-I/783 dt 12/02/18, the amendment of norms for the AA has been recommended.

The above issues with the approval of IA(KKT).


21/06/18
B.C.Nayak
Development Officer

DGFT (Economic Officer, DES-I)
Deptt. of HI, UO No 3(104)/10-TSW(B)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: [Website http://dgft.gov.in](http://dgft.gov.in)

Subject: Re-ratification of Norms against Adv. Authorization No. 0310753791 dated 15.10.2013 issued under Para 4.7 (of HBP (Vol.I)) to M/s. L&T-MHPS Turbine Generators Private Limited, Mumbai – regarding.

Please find enclosed a copy of firm's reply dated 05.02.2018 of M/s. L&T-MHPS Turbine Generators Private Limited, Mumbai on the subject mentioned above requesting for Ratification of norms.

2. DHI is requested to examine the case and provide their necessary comments for consideration of the case before NC.

Encl.a.a

o/c

(S.K.Panigrahi)

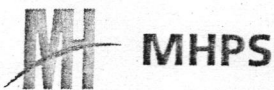
Economic Officer
for Director General of Foreign Trade
Tel.: 23061562 Ext.265
E-mail: nc1.dgft@nic.in

Sh. K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan,
New Delhi 110011.

DGFT ID.No.01/80/050/00391/AM14/DES-I/ 783

Dated: 12/02/18

12/2/18



LIC:LUT:1052:TM

L&T-MHPS Turbine Generators Private Limited
(Formerly known as L&T-MHI Turbine Generators Private Limited)
Gate No. 8, Hazira Works (West)
Surat Hazira Road, P.O. Bhatha
Surat 394 510, Gujarat, INDIA
Tel: +91 261 280 8000
Fax: +91 261 280 8080
www.Lntmhpsturbogen.com

February 5, 2018

The Directorate General of Foreign Trade,
(DES I)
Udyog Bhavan,
Maulana Azad Road,
New Delhi 110 011

Dear Sir,

Amendment in ratified Norms against Advance Authorization No.
0310753791 dated 15.10.2013.
Your File No. 01/80/050/00391/AM14/DES-I

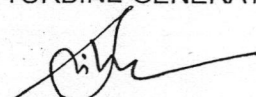
This is further to your letters for ratification of norms of AA No. 310753791 (Rating - 660 MW) dated 08/12/2015 & 14/03/2017, we request you to ratify the norms as per attached revised material balancing statement –

AA SI. No.	Request for ratification
130	On repeat basis of AA No. 0310753783 (Rating - 660MW)
5, 6, 26, 27, 29, 34, 38, 56, 60, 105, 106, 127, 159, 160, 161, 162, 164, 168, 173, 174, 175, 176, 177	GN4-Nil wastage with accountability.
139, 150, 154	GN4-Nil wastage with accountability. We request you to suffix "(without blades)" in the description of items 139 and 154 and retain description of item 150 as per Advance Authorisation.

List of above components with break-up/ details is as per Annexure – 1.

Thanking you & looking forward to receive your valued ratification of norms and assuring you of our best services at all times, we remain,

Yours faithfully,
for L&T-MHPS TURBINE GENERATORS PVT.LIMITED


(SHAILESH AGRAWAL)

Encl.: As above

Registered Office: L&T House, N.M. Road, Ballard Estate, Mumbai 400 001, India
CIN: U31101MH2006PTC166541

A Joint Venture between Larsen & Toubro Limited and Mitsubishi Hitachi Power Systems Limited

Supply of 2 x 660 MW STEAM TURBINE AND GENERATOR WITH THEIR INTEGRAL AUXILIARIES ALONG WITH SPARES-UNIT#1, Net Wt of the Equipment

MT

1,592

Sr.No.	Description	Remark	Resultant Product Name	Advance Qty	Unit of Measure	Net Weight (Kgs)	Gross Weight (Kgs)	% Wastage	Justification for High Wastage
1	AC AIR SIDE SEAL OIL PUMP PARTS			0	NOS	0	0	NIL	NA
2	MOTOR FOR AC AIR SIDE SEAL OIL PUMP			0	NOS	0	0	NIL	NA
3	MOTOR FOR AC FLOAT OIL PUMP			0	NOS	0	0	NIL	NA
4	MOTOR FOR AC H2 SIDE SEAL OIL PUMP			0	NOS	0	0	NIL	NA
5	AC SEAL OIL PUMP MOTOR SET AIR SIDE			2	SET	660	660	NIL	NA
6	AC SEAL OIL PUMP MOTOR SET H2 SIDE			1	SET	140	140	NIL	NA
7	ADHESIVE			41	KGS	41	41	NIL	NA
8	ADJUSTING LINER (Thickness =0.25 to 0.8 mm)			3152	NOS	150	150	NIL	NA
9	AGF SHEET 0.8mm Thickness X1000mmX2000mm			20	M	36	36	NIL	NA
10	AIR GAP BAFFLE			1	NOS	23	23	NIL	NA
11	AXIAL LEAD & RADIAL LEAD ASSEMBLY			2	SET	653	653	NIL	NA
12	B-CLASS DRYING VARNISH			1	L	1	1	NIL	NA
13	BEARING ASSEMBLY (DIA 500mm-DIA 535mm)			2	NOS	3,705	3,705	NIL	NA
14	Beryllium copper wedge (End Wedge)			80	NOS	174	174	NIL	NA
15	Brazing Material Thickness=0.25mm (88.1X52.9 mm, 83.2X52.9 mm)			40	NOS	440	440	NIL	NA
16	Brazing Strip & Rod (Thickness=0.125mm)& (Dia 1.6mm-2.4mm)			336	NOS	5	5	NIL	NA
17	BRUSH HOLDER ASSEMBLY			0	SET	0	0	NIL	NA
18	BYNA SHEET Thickness(0.4mm-0.123mm)X 1050mmX15mm			0	SET	0	0	NIL	NA
19	Cerac Varnish			780	M	86	86	NIL	NA
20	CONDUCTIVE VARNISH			40	KG	40	40	NIL	NA
21	CORE BACK FILLER			50	KG	50	50	NIL	NA
22	D CLEANER SW (SOLVENT MIXTURE)			1000	NOS	10	10	NIL	NA
23	DACRON MAT Thickness=5mm (50mmX1000mm)			16	LITRE	15	15	NIL	NA
24	DC AIR SIDE SEAL OIL PUMP PARTS			1656	NOS	10	10	NIL	NA
25	DC SEAL OIL PUMP MOTOR SET AIR SIDE			0	NOS	0	0	NIL	NA
26	DIFFERENTIAL PRESSURE REGULATOR			1	SET	630	630	NIL	NA
27	DUCT PIECE (L=22MM TO L=562MM)			3	NOS	285	285	NIL	NA
28	DUPLEX GAS DRIER			2700	NOS	48	48	NIL	NA
29	END PLATE			1	NOS	620	620	NIL	NA
30	EPICOTE 828			1	NOS	355	355	NIL	NA
31	EPIFORM P-83A, P-83B			10	KG	10	10	NIL	NA
32	EPIKOTE 815			40	NOS	40	40	NIL	NA
33	EQUALISING VALVE			207	KG	207	207	NIL	NA
34	Fabric Tape (String).Thickness=0.18 mm,Width=25 mm			3	NOS	165	165	NIL	NA
35	FIBER SHEET GRD HB-77 GREY Thickness=0.8mm X 1430mm X 15M			300	M	25	25	NIL	NA
36	FLOAT OIL PUMP PARTS			45	M	5	5	NIL	NA
37	FLOAT VALVE			0	NOS	0	0	NIL	NA
38	FTARIT VARNISH 111-010			3	NOS	90	90	NIL	NA
39	GENERATOR RETAINING RING E-SIDE			12	KG	12	12	NIL	NA
40	GENERATOR RETAINING RING T-SIDE			1	NOS	2,282	2,282	NIL	NA
41	GENERATOR ROTOR			1	NOS	2,282	2,282	NIL	NA
42	Glass cloth Mica Wrapper (Thickness=0.23mm X 500mm X1000mm)			1	NOS	65,345	65,345	NIL	NA
43	GLASS CORD (Dia = 2.4 to 3 mm)			180	NOS	600	600	NIL	NA
44	Glass epoxy prepreg (Thickness=0.25mm)			6	NOS	22	22	NIL	NA
45	GLASS SHEET T10.18-0.25mm).W(350-400mm).L(250-400mm)			252	NOS	164	164	NIL	NA
46	GLASS TAPE (Thickness=0.18mm to 0.25mm). (Width=25mm-32mm)			393	NOS	26	26	NIL	NA
47	H2 GAS DRIER HEATER			312	NOS	2	2	NIL	NA
48	H2 SIDE SEAL OIL PUMP PARTS			1	NOS	80	80	NIL	NA
49	H8007 EPP (Thickness=0.15mm X100mm X100000mm)			0	NOS	0	0	NIL	NA
50	HARD FIBER Thickness = 10MM (40MMX200 MM)			20	NOS	54	54	NIL	NA
51	HEADER			12	NOS	1	1	NIL	NA
52	HEADER CAP			200	NOS	708	708	NIL	NA
53	HEAT SHRINKABLE TUBE			200	NOS	100	100	NIL	NA
54				300	M	20	20	NIL	NA

Supply of 2 x 660 MW STEAM TURBINE AND GENERATOR WITH THEIR INTEGRAL AUXILIARIES ALONG WITH SPARES-UNIT#1, Net Wt of the Equipment

MT

1,592

Sr.No.	Description	Remark	Resultant Product Name	Advance Qty	Unit of Measure	Net Weight (Kgs)	Gross Weight (Kgs)	% Wastage	Justification for High Wastage
55	HV TERMINAL BUSHINGS			8	NOS	1,200	1,200		
56	HYDRANT			44	NOS	114	114		
57	INSULATION HOSE			1	SET	100	100		
58	INSULATION PIPE			56	NOS	20	20		
59	INSULATION TUBE			4	NOS	64	64		
60	JOHNSON SCREEN			2	NOS	100	100		
61	LEAD CLEAT			2	NOS	4	4		
62	MICA Sheet Thickness=(0.15-1mm),Width=(350-500mm),Length=(400-1000mm)			2029	NOS	2,620	2,620		
63	MICA TAPE (T=0.13 to 0.15mm, W=32to350mm, L=30to700mm)			1	NOS	18	18		
64	MICARTA PLATE			2240	KG	1,000	1,000		
65	MIXTURE FOR STATOR COIL END WINDING			2	NOS	5	5		
66	MYLAR SHEET			14	NOS	25	25		
67	MYLAR TAPE (0.018 mmx 116,0.018mm x 39mm, 0.018mmx 114mm)			20	KG	7	7		
68	NEO BOND B			2	NOS	5	5		
69	NON ASBESTOS PACKING T-1.5 mm(1500mmx4500mm)			2	L	5	5		
70	GASKET SEALANT			2	NOS	375	375		
71	POLYESTER GLASS TAPE			2	NOS	25	25		
72	PP Sheet			2	M	25	25		
73	PP Tape			2	NOS	25	25		
74	PTFE POWDER			2	NOS	25	25		
75	PTFE SPRAY ARC-7			2	NOS	25	25		
76	PVA tape (Poly Vnyl Alcohal)			2	NOS	25	25		
77	Red varnish			2	NOS	25	25		
78	Red varnish(SAIE723-1)			2	NOS	25	25		
79	RESIN CONE (LEAD SIDE)			2	NOS	25	25		
80	RESIN CONE (NON LEAD SIDE)			2	NOS	25	25		
81	Resin Rich Mica Sheet W 31 (Thickness = 1 to 1.3mm)(500mmx1000mm)			2	NOS	25	25		
82	RING KEY			2	NOS	25	25		
83	RIPPLE SPRING			2	NOS	25	25		
84	ROTOR STRAIGHT COIL			2	NOS	25	25		
85	ROTOR BAFFLE			2	NOS	25	25		
86	ROTOR CORNER COIL			2	NOS	25	25		
87	RTD FOR WINDING TEMPERATURE MEASUREMENT			2	NOS	25	25		
88	SEAL RING (FOR BEARING 500)			2	NOS	25	25		
89	SEAL RING (FOR BEARING 535)			2	NOS	25	25		
90	Gland Seal Ring for Generator (E-Side)			2	NOS	25	25		
91	Gland Seal Ring for Generator (T-Side)			2	NOS	25	25		
92	Seal Strip (Length = 830mm to 945mm)			2	NOS	25	25		
93	SEAL SUPPORT			2	NOS	25	25		
94	SEALING COMPOUND			2	NOS	25	25		
95	SEALING COMPOUND GUN			2	NOS	25	25		
96	SEMI CONDUCTING VARNISH			2	NOS	25	25		
97	Semi Conductive Varnish, SiC1200			2	NOS	25	25		
98	Semi Conductive Varnish, SiC600			2	NOS	25	25		
99	Semi conductor Tetron tape(Thickness 0.13mm-32mmx20000mm)			2	NOS	25	25		
100	SIDE LINER (Thickness=0.45mm to 1.3 mm)			2	NOS	25	25		
101	SIL-FOS BRAZING MATERIAL			2	NOS	25	25		
102	Silicon grease KS-61			2	NOS	25	25		
103	SPE Sheet (Thickness 0.3 X 100 X 2000)MM			2	NOS	25	25		
104	STAINLESS STEEL WEDGE			2	NOS	25	25		
105	STATIC EXCITATION SYSTEM (SET OF PANELS)			2	NOS	25	25		
106	STATOR COIL COOLING WATER FILTER			2	NOS	25	25		
107	STATOR COILS			2	NOS	25	25		
108	STATOR HOLLOW CONDUCTORS			2	NOS	25	25		
109	Sumi epoxy resin			2	NOS	25	25		

2 X 660 MW
STEAM TURBINE
AND GENERATOR
WITH THEIR
INTEGRAL
AUXILIARIES
ALONG WITH

Supply of 2 x 660 MW STEAM TURBINE AND GENERATOR WITH THEIR INTEGRAL AUXILIARIES ALONG WITH SPARES-UNIT#1, Net Wt of the Equipment

MT

1,592

				SPARES UNIT#1, Net wt of the Equipment		MT		1,592	
Sr.No.	Description	Remark	Resultant Product Name	Advance License Qty	Unit of Measure ment	Net Weight (Kgs)	Gross Weight (Kgs)	% Wastage	Justification for High Wastage
110	STATOR COIL WEDGE		SPARES-UNIT#1	1396	NOS	140	140	NIL	NA
111	TEETH FILLER			700	NOS	25	25	NIL	NA
112	TEFLON SEAL (6mmx6mmX3300mm)			1	NOS	1	1	NIL	NA
113	TELE TUBE			5	NOS	1	1	NIL	NA
114	TERMINAL BOARD			11	NOS	315	315	NIL	NA
115	Tetron Cut Tape (Thickness=0.13 to 0.18mm)(32mmx200m)			60	NOS	60	60	NIL	NA
116	TETRON FELT (T=0.5 to 5mm, W=39to65mm, L=1000to15000mm)			1616	NOS	25	25	NIL	NA
117	Tetron Glass prepeg tape (ARISAWA)			40	NOS	10	10	NIL	NA
118	THERMOCOUPLES			4	SET	255	255	NIL	NA
119	THERMOSTAT FOR H2 GAS DRIER HEATER			1	NOS	20	20	NIL	NA
120	THROUGH BOLT (M36)			42	NOS	2,041	2,041	NIL	NA
121	TOHMIDE 225(HARDNER)			92	KG	92	92	NIL	NA
122	Wire mark (THK-0.2MM, DIA=6.5 TO 17.5MM, L = 25 TO 30MM)			1018	NOS	1	1	NIL	NA
123	DISTANCE PIECE ASSEMBLY			1	SET	2	2	NIL	NA
124	Current Transducer			4	Nos	5	5	NIL	NA
125	Oxygen Free Hollow Conductor			1	SET	500	500	NIL	NA
126	LEAD JOINTS AND CONNECTORS			1	SET	100	100	NIL	NA
127	FLOAT PUMP MOTOR SET			1	SET	70	70	NIL	NA
128	Slot cell			80	Nos	80	80	NIL	NA
129	ACTUATORS			14	NOS	8,142	8,142	NIL	NA
130	Alloy Steel Bar Width = 66mm to 185mm, Thickness= 39mm to 130mm			60000	KG	9,510	60,000	531%	Blank allowance and machining allowance
131	ALLOY STEEL ROD DIA DIA 25mm TO DIA. 200 mm			16500	KG	10,191	16,500	62%	Machining allowance
132	BEARING ASSEMBLY(DIA 400mm-DIA 600mm)			0	NOS	0	0	NIL	NA
133	CONSOLE ASSEMBLY AND PARTS			2	SET	300	300	NIL	NA
134	CS PLATES 80 x 180 MM Thickness			0	KG	0	0	NIL	NA
135	DU BUSHING			25	Nos	250	250	NIL	NA
136	GOVERNING VALVE PARTS			2	SET	997	997	NIL	NA
137	HIGH & INTERMEDIATE PRESSURE (HIP) TURBINE OUTER CASING LOWER HALF			1	NOS	55,000	55,000	NIL	NA
138	HIGH & INTERMEDIATE PRESSURE (HIP) TURBINE OUTER CASING UPPER HALF			1	NOS	50,000	50,000	NIL	NA
139	HIGH & INTERMEDIATE PRESSURE (HIP) TURBINE ROTOR	Rotor forging		1	NOS	41,330	41,330	NIL	NA
140	HIGH INTERMEDIATE PRESSURE TURBINE GLAND RING PARTS			2	SET	41	41	NIL	NA
141	HIGH PRESSURE BLADE RING PARTS			2	SET	498	498	NIL	NA
142	INNER RINGS			3	SET	500	500	NIL	NA
143	INTERCEPTOR VALVE PARTS			2	SET	1,624	1,624	NIL	NA
144	LEAF SPRINGS			2	SET	230	230	NIL	NA
145	LINEAR VARIABLE DIFFERENTIAL TRANSDUCER (LVDT)			2	SET	200	200	NIL	NA
146	LOW PRESSURE (LP) L-0C CASTING BLADE LH			0	Nos	0	0	NIL	NA
147	LOW PRESSURE (LP) L-0C CASTING BLADE RH			0	Nos	0	0	NIL	NA
148	LOW PRESSURE (LP) L-1C CASTING BLADE LH			0	Nos	0	0	NIL	NA
149	LOW PRESSURE (LP) L-1C CASTING BLADE RH			0	Nos	0	0	NIL	NA
150	LOW PRESSURE (LP)-2 TURBINE ROTOR ROUGH MACHINED	Rotor forging		0	Nos	0	0	NIL	NA
151	LOW PRESSURE BLADE RING PARTS			1	NOS	33,500	33,500	NIL	NA
152	LOW PRESSURE GLAND RING PARTS			2	SET	300	300	NIL	NA
153	LOW PRESSURE INNER CASING PARTS			2	SET	100	100	NIL	NA
154	LOW PRESSURE(LP)1 TURBINE ROTOR			2	SET	75	75	NIL	NA
155	LOW PRESSURE-1 AND LOW PRESSURE-2 ROTOR BLADES	Rotor forging		1	SET	70,010	70,010	NIL	NA
156	LUBE OIL CONDITIONER			2	SET	11,520	11,520	NIL	NA
157	MAIN STEAM (MS) & REHEAT STEAM (RS) & OVERLOAD VALVE (OLV) INLET SLEEVE			0	SET	0	0	NIL	NA
				0	NOS	0	0	NIL	NA

Supply of 2 x 660 MW STEAM TURBINE AND GENERATOR WITH THEIR INTEGRAL AUXILIARIES ALONG WITH SPARES-UNIT #1, Net Wt of the Equipment

Sr.No.	Description	Remark	Resultant Product Name	Advance License Qty	Unit of Measure	Net Weight (Kgs)	Gross Weight (Kgs)	% Wastage	Justification for High Wastage
158	MAIN STEAM VALVE (MSV), GOVERNING VALVE (GV) & OVERLOAD VALVE (OLV) BODY.			2	SET	20,000	20,000	NIL	NA
159	MAIN STEAM VALVE PARTS - Valve casing indigenously developed, internal parts imported			2	SET	978	978	NIL	NA
160	NO.1 DUMMY RING PARTS -			2	SET	1,296	1,296	NIL	NA
161	NO.2 DUMMY RING PARTS -			2	SET	310	310	NIL	NA
162	NON RETURN VALVES			9	NOS	34,000	34,000	NIL	NA
163	OVERLOAD VALVE (OLV)			0	NOS	0	0	NIL	NA
164	OVERLOAD VALVE PARTS - Valve casing indigenously developed, internal parts imported			2	SET	638	638	NIL	NA
165	PEDESTAL PARTS			2	SET	20	20	NIL	NA
166	PNEUMATIC CONTROL VALVE			1	SET	2,300	2,300	NIL	NA
167	REHEAT STEAM VALVE (RSV) & INTERCEPTOR CONTROL VALVE (ICV) BODY FABRICATION ASSEMBLY			2	SET	8,000	8,000	NIL	NA
168	REHEAT STEAM VALVE PARTS - Valve casing indigenously developed, internal parts imported			2	SET	241	241	NIL	NA
169	SEAL RING			72	SET	5,650	5,650	NIL	NA
170	SOLENOID VALVE			2	SET	50	50	NIL	NA
171	STACK RING			0	SET	0	0	NIL	NA
172	STEAM BLOWOUT DEVICE			1	SET	2,250	2,250	NIL	NA
173	TURBINE CONTROL SYSTEM (TCS)			1	SET	2,250	2,250	NIL	NA
174	TURBINE PROTECTION SYSTEM (TPS)			1	SET	125	125	NIL	NA
175	TURBINE SUPERVISORY INSTRUMENTS			1	SET	8	8	NIL	NA
176	Shaft Voltage Detector			15	SET	100	100	NIL	NA
177	FLASHING SYSTEM			450	SET	18,434	18,434	NIL	NA
178	MANDATORY SPARES FOR STEAM TURBINE GENERATOR			18	NOS	6	6	NIL	NA
179	TURN INSULATION (CORNER)			55	NOS	9	9	NIL	NA
180	TURN INSULATION FOR ARC			2	NOS	28	28	NIL	NA
181	TURN INSULATION FOR STRAIGHT			1	NOS	1	1	NIL	NA
182	TURN INSULATION FOR JOINT			120	NOS	450	450	NIL	NA
183	TURN INSULATION FOR CORNER			120	NOS	430	430	NIL	NA
184	HEADER CAP FORGING (FOR TOP COIL)			2	NOS	2800	2800	NIL	NA
185	HEADER CAP FORGING (FOR BOTTOM COIL)			1	SET	400	400	NIL	NA
186	LUBE OIL STRAINER			22000	KG	300	300	NIL	NA
187	LUBE OIL STRAINER LOOSE ITEMS			4	Nos	22000	22000	NIL	NA
188	LUBE OIL STRAINER SPARE ITEMS			4	NOS	15	15	NIL	NA
189	Resin for VPI Process			680	LTR	60	60	NIL	NA
190	RSV Trip Pilot Valve			4	NOS	680	680	NIL	NA
191	MOUNTING BRACKET-SPEC-55316			2	Set	5	5	NIL	NA
192	ATTACK PRIMER 300M			2	NOS	240	240	NIL	NA
193	LEVEL TRANSMITTER MODEL NO.- 705-510A-110,7MR-A630-100			2	NOS	40	40	NIL	NA
194	PAD FOR THRUST BEARING								
195	TEST VALVE ASSY								
TOTAL						538,760	595,563		

Total Weight of Imported Items

Total Weight of Indigenous Items

Final Net Wt of the Equipment

MT

MT

MT

539

1,053

1,592

AA S/N	Import Item Name	AA No. 0310753791 Dtd 15.10.2013		Remarks
		Qty	UOM	
5	AC SEAL OIL PUMP MOTOR SET AIR SIDE-SPEC-15 KW,415V,27.5A,495 LPM,7.1 KG/CM2	2	SET	2 set = 2 Nos AC Seal Oil Pump Motor Set (Air Side) is a part of Seal Oil Unit. Pump Motor set is assembled on Seal Oil Skid along with other equipment & instruments.
	15KW AC Motor			
	Gear pump			
	Coupling set			
	Base frame			
6	AC SEAL OIL PUMP MOTOR SET H2 SIDE-SPEC-3.7 KW,415V,7.2 A,155 LPM,5 KG/CM2	1	SET	1 set = 1 No. AC Seal Oil Pump Motor Set (H2 Side) is a part of Seal Oil Unit. Pump Motor set is assembled on Seal Oil Skid along with other equipment & instruments.
	3.7KW AC Motor			
	Gear pump			
	Coupling set			
	Base frame			
26	DC SEAL OIL PUMP MOTOR SET AIR SIDE-SPEC-15 KW,220V,76.9A,495 LPM,7.1KG/CM2	1	SET	1 set = 1 No. DC Seal Oil Pump Motor Set (Air Side) is a part of Seal Oil Unit. Pump Motor set is assembled on Seal Oil Skid along with other equipment & instruments.
	15KW DC Motor			
	Gear pump			
	Coupling set			
	Base frame			
27	DIFFERENTIAL PRESSURE REGULATOR-SPEC-65A,CV : 32 ,INLET PRESSURE : 2.5 TO 6.9 KG/CM2	3	NOS	Differential Pressure Regulator (DPR) is a part of Seal Oil Unit. It is assembled on pump discharge line.
29	DUPLEX GAS DRIER-SPEC-INLET PRESSURE : 5.5 KG/CM2, DEW POINT TEMP: BELOW -20 DEG CELCIUS	1	NOS	Duplex Gas Dryer is a part of H2 & CO2 Gas system. It maintains H2 & CO2 gas moisture-free (Dry) inside the Generator.
34	EQUALISING VALVE-SPEC-25A,CV : 9, INLET PRESSURE : 9.3 KG/CM2	3	NOS	Equalizing valve is a part of Seal Oil Unit. It is assembled on pump discharge line.
38	FLOAT VALVE-SPEC-25 A, 40A INLET PRESSURE : 5.35 KG/CM2	3	NOS	Float valves are part of Seal Oil System. They are assembled in the drain regulator tank.
56	HYDRANUT-SPEC-KKB2336	44	NOS	Generators of rating 660 MW & above are made up of stampings of silicon steel. Generator core stampings are bolted through Hydra Nut to form the generator core. Winding is done on generator core.
60	JOHNSON SCREEN-SPEC-MODEL TYPE : 1PS,2PS,4PS, PRESSURE : 10 KG/CM2	2	NOS	Johnson Screen is installed in Demineralizer Tank. Demineralizer Tank is mounted on Stator Coil Cooling Water Unit (SCCW).
	STATIC EXCITATION SYSTEM (SET OF PANELS)	1	NOS	
	NP1-EXCITATION CUBICLE FCB (FIELD CIRCUIT BREAKER)			
	NP2-EXCITATION CUBICLE (THYRISTOR-1)			
	NP3-EXCITATION CUBICLE (THYRISTOR-2)			
	NP4-EXCITATION CUBICLE SAB (SURGE ABSORBER)			

105	NP5-EXCITATION CUBICLE INC-EXC (INITIAL-EXCITATION / FIELD FLASHING)			Static Excitation System (Automatic Voltage Regulator) The digital AVR is an automatic voltage regulator intended to control the excitation of Synchronous power generator by getting the signals from CT & PT of generator to regulate the Output voltage of generator.
	NP6-FIELD CURRENT			
	NP7-FIELD VOLTAGE			
	NP8-FIELD CIRCUIT BREAKER			
	NP9-FAN A			
	NP10-FAN B			
	NP11-FAN A			
	NP12-FAN B			
	NP13-DC CONTROL POWER SUPPLY NORMAL			
106	STATOR COIL COOLING WATER FILTER-SPEC-TG70130	3	NOS	SCCW Filter is a part of Stator Coil Cooling Water (SCCW) unit. The filter is assembled with the cartridges and mounted on SCCW unit.
127	FLOAT PUMP MOTOR SET-SPEC-1.5 KW,415V,3.3 A,35 LPM,3.5 KG/CM2	1	SET	1 set = 1 No. The float pump motor set is mounted on Seal Oil Unit. The interconnecting piping is assembled with the pump.
130	ALLOY STEEL BAR WIDTH = 66MM TO 185MM, THICKNESS= 39MM TO 130MM -SPEC-MTB10AAM, 10705MBU, 10705BU, 10705BA-ST, 15106FF	60000	KG	The %age wastage of 552% may be allowed on repeat basis.
139	HIGH & INTERMEDIATE PRESSURE (HIP) TURBINE ROTOR-SPEC-TMK-1 (WITHOUT BLADES)	1	NOS	
150	LOW PRESSURE (LP)-2 TURBINE ROTOR ROUGH MACHINED-SPEC-10325UD	1	NOS	
154	LOW PRESSURE(LP)1 TURBINE ROTOR -SPEC-10325UD (WITHOUT BLADES)	1	SET	1 set = 1 No.
159	MAIN STEAM VALVE PARTS	2	SET	
	Spindle			
	Coupling			
	Valve Plug			
	Piston Rod			
160	NO.1 DUMMY RING PARTS (FILLER PIECE, LEAF SPRINGS, LOCK STRIPS, SEAL FIN(ACC), SEAL FIN (SB), SEAL RING (ACC), SEAL STRIP, SPRING)	2	SET	
	Leaf spring			
	Leaf seal ring			
	Abradable ACC seal ring			
	Caulking piece			
161	NO.2 DUMMY RING PARTS (LEAF SPRINGS, SEAL STRIP(ACC), SEAL STRIP (SB), SEAL RING (ACC), SPRING)	2	SET	
	Leaf spring			
	Leaf seal ring			
	Abradable ACC seal ring			
	Caulking piece			
162	NON RETURN VALVES -SPEC-A217 WC9, A216 WCB	9	NOS	
164	OVERLOAD VALVE PARTS	2	SET	
	Spindle			
	Coupling			

	Valve Plug			
	Piston Rod			
168	REHEAT STEAM VALVE PARTS	2	SET	
	Spindle			
	Coupling			
	Valve Plug			
	Piston Rod			
173	TURBINE CONTROL SYSTEM (TCS)	1	SET	The TCS system configuration incorporates control functions, which are implemented, by the software logic and the hardwired logic. The TPS system configuration incorporates protection functions, which are implemented, by the software logic and the hardwired logic and trip the turbine in case of an abnormal event.
	CPU (CENTRAL PROCESSING UNIT)			
	EOST (ELECTRICAL OVER SPEED TRIP) CARDS			
	OPC (OVER SPEED PROTECTION CONTROL) CARDS			
	DIGITAL I/O (INPUT / OUTPUT)			
	ANALOG I/O (INPUT / OUTPUT)			
	COMMUNICATION CARDS			
174	TURBINE PROTECTION SYSTEM (TPS)	1	SET	The TCS system configuration incorporates control functions, which are implemented, by the software logic and the hardwired logic. The TPS system configuration incorporates protection functions, which are implemented, by the software logic and the hardwired logic and trip the turbine in case of an abnormal event.
	CPU (CENTRAL PROCESSING UNIT)			
	EOST (ELECTRICAL OVER SPEED TRIP) CARDS			
	OPC (OVER SPEED PROTECTION CONTROL) CARDS			
	DIGITAL I/O (INPUT / OUTPUT)			
	ANALOG I/O (INPUT / OUTPUT)			
	COMMUNICATION CARDS			
175	TURBINE SUPERVISORY INSTRUMENTS	1	SET	Turbine Supervisory Instrumentation (TSI) Systems provide continuous on-line monitoring and machine protection for steam turbine generator sets. The TSI system measures a variety of supervisory parameters to provide reliable operation and machine condition information and alert them to any machinery problems.
176	SHAFT VOLTAGE DETECTOR-VOLTAGE SENSING ELEMENT	1	SET	The Shaft Voltage Detector is used to detect the shaft voltage of Generator and the same is assembled in the Generator Protection Panel to protect any unwanted voltage build up in Generator Shaft.
177	FLUSHING SYSTEM	1	SET	Flushing system is part of main turbine supply. It is required for checking the flow of control fluid to the valves. The control fluid flow ensures valve opening and closing (turbine trip & start up).
	Flanges			
	Bypass Valves			

M. No 8/19 Manual case No - 157

Department of Industrial Policy & Promotion
(TS Section)

Subject: Larsen & Toubro Ltd - AA 0310807693 dt. 08.09.2016 - Reg.

Ref.: DGFT Email dated Aug 10, 2018 enclosing ID.No.01/80/050/00415/AM17/DES-I/

Dated: NIL.

M/s Larsen & Toubro have represented for amendment of norms approved on 25.4.2017.

Based on the information submitted by the firm, the descriptions in respect of import item nos. 1, 2, 19 & 20 may be revised to read as under:

1. Description of import item no. 1 may be amended from 'STAINLESS STEEL PLATES - SPEC- SA264' to 'CLAD PLATES - SPEC - SA264 - THK RANGE: 20MM TO 120MM'.
2. Description of import item no. 2 may be amended from 'STAINLESS STEEL PLATES - SPEC - SA516M/SA516' to 'CARBON STEEL PLATES - SPEC - SA516M/SA516- THK RANGE: 10MM TO 185MM'.
3. Description of import item no. 19 may be amended from 'STAINLESS STEEL PLATES' to 'STAINLESS STEEL WELDED AND COLD DRAWN TUBES/PIPES - SPEC-SA 789 UNS S32205'.
4. Description of import item no. 20 may be mentioned as 'STAINLESS STEEL PLATES-SPECSA240/SA240M'.

Norms committee may take a view.


(Sundeep Chauhan)
Development Officer

Norms Committee I

DIPP No. 7/70/2018-TS dated 18/09/2018 / 58

Subject: Application of M/S BHEL Chennai for ratification of norms of AA no-0410156463 dt 21-03-14

DES-I, DGFT may kindly refer to the above mentioned AA M/S BHEL Chennai. The firm's representation of dated 23/11/17 has been examined. The firm has requested for amendment in the quantity of inputs from earlier ratified quantities by Norms Committee due to reduction in overall pipe length during detailed engineering. This Office recommends the following.

Export product (EP)

Piping system for 2X800 MW GADARWARA TPS project for TG & LP piping.

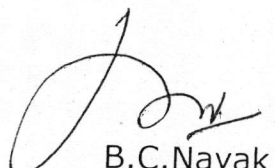
Export weight will be reduced from 3917 MT to 3357 MT. The revised weight balance submitted by the firm is enclosed.

IMPORT

Item no	Item	Earlier ratified qty	Proposed amended qty
1	Seamless CS pipe	1,642 MT	1,417 MT
2	Seamless AS pipe	58 MT	51 MT
3	Fittings	2000 Nos	221 Nos

Item no 4 has not been imported and hence to be deleted. The applicant will account for actual imports in export product. The applicant will produce copy of sales/Excise invoices to the RLA, DGFT for verification of actual total export weight.

The above issues with the approval of JS (BJM).


B.C. Nayak
Development Officer
17/04/18

DGFT, Economic Officer, DES-I
Deptt. of HI, UO No 2(3)/BH-3/ AA no 6463/18-TSW(B)

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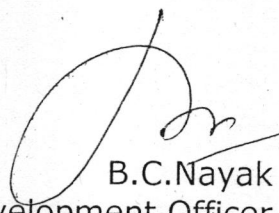
6/P. 981
Manud. Case No 94
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

m-8/164

Subject: Application of M/S BHEL Chennai for ratification of norms of AA
No-0410124735 dt 08-06-11

DES-I, DGFT may kindly refer to the above mentioned AA M/S BHEL
Chennai. The firm's representation of dated 01/06/18 has been examined.
The firm may be asked to submit break up of item no 4 of import in number
& weight along with diameter range of earlier & proposed pipes.

The above issues with the approval of IA (KKT).


B.C. Nayak
Development Officer
09/07/18

DGFT, Economic Officer, DES-I
Deptt. of HI, UO No 2(3)/BH-3/ AA no 6463/18-TSW(B)

dated



Manual call at slno 165 ~~908~~
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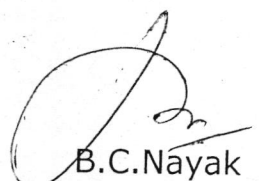
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL, Hyderabad Limited for
ratification of norms of AA No: AA no- 0910044578 dt 06-12-10
Ref- DGFT ID no.-01/80/050/746/AM11/DES-I/84dt 26/02/18

DES-I, DGFT may kindly refer to the AA mentioned above.
The firm's request has been examined. The comments of tis office
is as under.

" Import item 140 to 148, 150,151,155 & 156 are insulation
material for Generator. DGFT may restrict their total value with in
2% of FOB value of Generator or as applied for whichever is lower
under Misc items of SION C-1647."

The above issues with the approval of JS (BJM).


B.C.Nayak
Development Officer
01/05/2018

DGFT, Economic Officer, DES-I
Deptt. of HI, UO No3(03)/2018/TSW(B)

m-8/167

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL Chennai for ratification of norms of AA no-0410134719 dt 13-03-12

DES-I, DGFT may kindly refer to the above mentioned AA M/S BHEL Chennai. The firm's representation of dated 22/11/17 has been examined. The firm has requested for amendment in the quantity of inputs from earlier ratified quantities by Norms Committee due to reduction in overall pipe length during detailed engineering. This Office recommends the following.

Export product (EP)

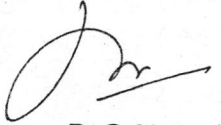
Piping system for 1X700 MW Bellary TPS project. Export weight will be reduced from 9898 MT to 7070 MT. The revised weight balance submitted by the firm is enclosed.

IMPORT

Item no	Item	Proposed amended qty
1	Seamless CS pipe	1.02 kg/kg content in EP
4	Fittings, forgings	Net to net under GN-4
7	Hanger Components	Net to net under GN-4

Item no 3,6and 8 to 11 not imported and hence to be deleted. There is no change in quantity of item no 2 & 5. The applicant will account for actual imports in export product. The applicant will produce copy of sales/Excise invoices to the RLA, DGFT for verification of actual total export weight.

The above issues with the approval of JS (BJM).


B.C.Nayak
Development Officer
04/05/18

DGFT, Economic Officer, DES-I
Deptt. of HI, UO No 3(10) /18-TSW(B)

dated

i) AMENDMENT IN EXPORT PRODUCT WEIGHT

AA No: 0410134719 Dt 13.03.2012

EP: SG, STG & AUXILIARY PIPING FOR 1X700 MW BELLARY THERMAL POWER PROJECT

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS CS PIPE	591	2	579	4,158	2	4075
2	SEAMLESS AS PIPE	950	2	931	-	2	-
3	SEAMLESS SS PIPE	-	2	-	14	2	14
4	FITTINGS, FORGINGS	150	0	150	728	0	728
5	WELDING WIRES, ELECTRODES	9	0	9	-	0	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	0	-	42	0	42
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	1	0	1	65	0	65
8	HYDRAULIC SNUBBER ASSEMBLY - IMPORT	-	0	-	-	0	-
9	SWITCHES	-	0	-	5	0	5
10	GAUGES	-	0	-	6	0	6
11	VALVES	-	0	-	8	0	8
	INDIGENOUS ITEMS ONLY						
12	STRUCTURALS & PLATES	-	3	-	401	3	389
13	INSULATION	-	0	-	29	0	29
14	COMPONENTS	-	0	-	13	0	13
15	HANGERS AND SUPPORTS	-	0	-	26	0	26
	SUM TOTAL			1670			5400

Total Supply weight (Import+Indigenous) / Export weight for the project (MT) = 7070 MT

Earlier ratified weight of the licence = 9898 MT; Reduction in Export weight = 2828 MT

K. RAJITHA

SDGM / MM

BHEL / Piping Centre

Chennai - 600 017

M- 8/1/70

Department of Industrial Policy & Promotion
(TS Section)

Subject: M/s Godrej & Boyce Manufacturing Company Limited - Advance Authorization No. 0310810568 dated 17.01.2017 - Reg.

Ref.: DGFT No.: 01/80/050/00646/AM-17/DES-1/122 dt. 30.5.2018

M/s Godrej & Boyce have made a request for amendment of norms approved on 9.5.2017. Now the firm has requested for decrease in net weight of Export Item from 191738 Kgs to 163600 Kgs. They have also given revised net weight & wastage of each import item.

Based on the wastage approved earlier, the revised norms are recommended as under:

1. The Net Empty weight of the export product may be revised from 191738 Kgs to 163600 Kgs.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 3.
3. Quantity of import item at Sl. No. 1 may be allowed as 148347.54 Kgs. as 1.0719 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 85 Nos. on net to net basis. Duty free weight of this item may be allowed as 19929.15 Kgs. as 1.05 Kgs./kg. content in export item.
5. Quantity of import item at Sl. No. 3 may be allowed as 376.57 Kgs. as 1.05 Kgs./kg. content in export item.
6. Quantity of import item at Sl. No. 4 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as 46.21 Kgs. as 1.02 Kgs./kg. content in export item.
7. Quantity of import item at Sl. No. 5 may be allowed as 943.70 Kgs.(227 Nos.) on net to net basis.
8. Quantity of import item at Sl. No. 6 may be allowed as 24.19 Kgs.(11 Nos.) on net to net basis.
9. Quantities of import items at Sl. No. 8, 9, 10 & 11 (welding consumables) may be allowed as 1379.56 Kgs., 1379.56 Kgs., 1764.60 Kgs. and 1764.60 Kgs. respectively.
10. Import Item number 7 has been deleted by the applicant firm. We have no objection for deletion of this item.

Norms committee may take a view.


(Sundeep Chauhan)
Development Officer

Norms Committee I

DIPP No. 7/71/2018-TS dated 11/09/2018

Dalbir
14/9